

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

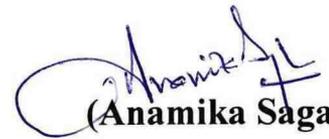
Original Application No.171/2024

News item titled "**Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured**" appearing in The Times of India dated 16.02.2024

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(Anamika Sagar)

Scientist-E

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar
Delhi- 110032

Date: 24.04.2024

Place: Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 171/2024

News item titled "**Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured**" appearing in "The Times of India" dated 16.02.2024

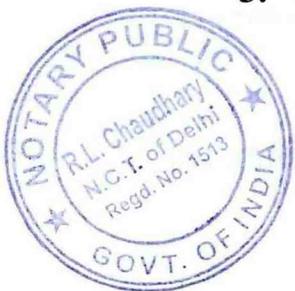
**Reply on Behalf of Respondent No. 04, Central Pollution Control
Board (CPCB)**

MOST RESPECTFULLY SHOWETH

1. That I, in capacity of Scientist 'E' of CPCB, have made myself acquainted with the facts and circumstances of the instant case due to the official capacity as mentioned above and on the basis of available records, I am well versed with the facts and circumstances of the matter and as such competent & authorized to affirm this affidavit on behalf of Respondent No. 04

PRELIMINARY SUBMISSIONS

2. That, the CPCB is a statutory Board constituted under Section 3 of the Water (Prevention and control) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, The Air (Prevention and control) Act, 1981 and The Environment (Protection) Act, 1986.
3. That the Hon'ble National Green Tribunal (hereinafter referred to as "NGT"), Principal Bench, New Delhi vide its Order dated 19.02.2024 in OA No. 171 of 2024 has taken *suo moto* cognizance of "The Times of India" news item titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured", published on 16.02.2024 and passed the following directions as below:



“.....6. Hence, we implead the following as respondents in the matter:

- i. *Delhi Pollution Control Committee through its Member Secretary.*
- ii. *Director of Industrial Safety and Health, Delhi.*
- iii. *District Magistrate, North Delhi.*
- iv. *Central Pollution Control Board through its Member Secretary.*

7. *Let Notice be issued to the respondents for filing their response specifically covering the issue relating to the cause of incident, payment of compensation to the victims, compliance of environmental norms by the unit in question and action taken against the unit for violation of environmental norms, if any. Let reply be submitted by the above respondents atleast one week before the next date of hearing by email*”

The Matter is listed on 25.04.2024.

Further, the Hon’ble NGT issued notice to various agencies including Central Pollution Control Board through its Member Secretary and directed as follows:



“....2. Now take further notice that the above application will be listed for further hearing before the Hon’ble Tribunal 25th April, 2024, through physical hearing (with hybrid option), when you may appear before the Hon’ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per the directions of the Hon’ble Tribunal vide Order dated 19.02.2024.....”.

A copy of the Hon’ble NGT (PB) order 19.02.2024 and Notice dated 23.02.2024 are annexed as **Annexure-A**.

annexed at **Annexure-II** of the Joint Inspection Report as **Annexure-D**.

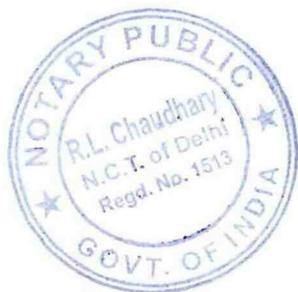
(iv) Fire incident took place on 15.02.2024 at around 5:20 pm. The cause of the fire incident could not be ascertained, as all the 11 persons including owner of the unit were completely burnt and the dead bodies recovered from the premises. The fire was spread nearby houses, due to which 3 persons became unconscious and they were taken to the nearby Hospital. The fire was doused with the help of fire brigade and the same has been reported in FIR lodged by the Delhi Police. Details of the 11 deceased persons and a copy of the FIR lodged by the Delhi Police are annexed as **Annexure-III** and **Annexure-IV** respectively of the Joint Inspection Report as **Annexure-D** to this reply Affidavit.

(v) Further, it is submitted that the report of the Forensic Science Laboratory is yet to come, which may reveal the chemicals being used in making paint. Vide e-mail dated 12.04.2024, DPCC has sought observatory report of Forensic Science Laboratory of the incident from the DCP, North. The same is awaited. A copy of the e-mail is annexed as **Annexure-V** of the Joint Inspection Report as **Annexure-D** to this reply Affidavit.

(vi) With regard to Compensation to the Victims, the office of District Magistrate, North Delhi confirmed through e-mail dated 12.04.2024 to DPCC, that Administrative Approval for compensation has been accorded by the Competent Authority. The final disbursement of the compensation to the victims is under process. A copy of the e-mail communication along with the details of the compensation is annexed as **Annexure-III** of the Joint Inspection Report as **Annexure-D** to this reply Affidavit.

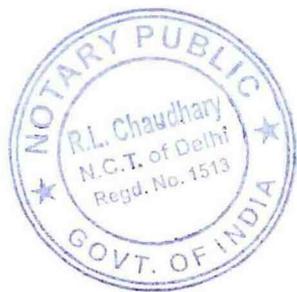
(vii) With regard to Compliance of Environmental Norms by the unit in Question

a) It is submitted that as per the information received from Assistant Commissioner, Narela Zone, MCD vide letter dated



REPLY

4. That in compliance to the aforesaid order of the Hon'ble NGT, CPCB vide letter dated 11.03.2024 requested Delhi Pollution Control Committee (hereinafter referred to as "DPCC") to investigate the matter and provide Action Taken Report (A copy of CPCB letter is annexed as **Annexure-B**). In reply, DPCC vide letter dated 19.03.2024 requested CPCB for joint inspection of the fire incident (A copy of DPCC letter is annexed as **Annexure-C**). Accordingly, a site inspection was made by the joint team of officials from CPCB and DPCC along with the representative of the District Magistrate, North Delhi on 05.04.2024 to ascertain the facts of the fire incident took place on 15.02.2024 at around 5:20 pm. During the inspection, the joint team also interacted with local residents to know the facts of the fire incident. A copy of the Joint Inspection Report along with recommendations is annexed as **Annexure-D**.
5. That based on the joint inspection and information collected from Delhi Police, Delhi Fire Services and Municipal Corporation of Delhi (MCD), the following observations/facts are as follows:
- (i) The alleged paint unit located in a residential area at H. No. 849, Sheela Bua Mandir Wali Gali, Dayal Market, Alipur, near Patanjali store, Delhi, was being operated illegally.
 - (ii) During the inspection by the joint team, the premises was found vacant and some burnt drums and debris were observed.
 - (iii) As per the information provided by the Assistant Commissioner, Narela Zone, MCD vide letter dated 12.04.2024, the unit was operated by Shri Akhil Jain (Tenant) S/o Shri Ashok Kumar Jain and the land owner is Lt. Shri Bahadur Singh. The industrial activity carried out by the alleged unit was mixing of chemicals/paints and manufacturing of paint products. Scale of operation of the unit is not known. A copy of MCD letter is



vacated and 03 units have been sealed by MCD with the help of Delhi Police. A copy of MCD letter is annexed at **Annexure-II** of the Joint Inspection Report as **Annexure-D** to this reply Affidavit.

6. That the Hon'ble Supreme Court in this regard passed a Judgement vide dated 07.05.2004 in IA No. 22 in W. P. (Civil) No. 4677 of 1985 titled as "M. C. Mehta Vs. Union of India & Ors" for closure of the illegal units from the residential/non-conforming areas in NCT of Delhi. Moreover, the Order dated 04.11.20219 passed by the Hon'ble Supreme Court in the aforesaid matter, it was decided that closure of Industries in unauthorised/illegal industries in non-conforming areas of Delhi is the responsibility of Zonal Deputy Commissioners of Municipal Corporations. A copy of the Hon'ble Supreme Court Order dated 04.11.2019 is annexed as **Annexure-VII** of the Joint Inspection Report as **Annexure-D** to this reply Affidavit.
7. That it is submitted that since the owner and workers of the unit died in the fire incident, hence, the types and quantity of hazardous chemicals being stored/used by the said unit could not be ascertained by the joint team.
8. That with regard to such incidents, following directives/ advisories/ integrated Guidance Framework have been issued by CPCB from time to time:
 - (i) Directions dated 07.11.2017 to all State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") including DPCC under 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 in the matter of the MSIHC Rules, 1989 for immediate compliance. A copy of the direction is annexed as **Annexure-E**.
 - (ii) Advisory letters dated 08.05.2020 and 01.07.2020 to all SPCBs/PCCs including DPCC for risk studies and strict safety



12.04.2024 through DPCC (a copy is annexed as **Annexure-II** of the Joint Inspection Report as **Annexure-D** to this reply Affidavit), that the alleged unit was not known to the MCD prior to the fire incident. Also informed that the unit was involved in mixing of chemicals/paints and manufacturing of paint products.

- b) It is also submitted that as per the information received from DPCC vide e-mail dated 18.04.2024 (a copy is letter annexed as **Annexure-VI** of the Joint Inspection Report as **Annexure-D** to this reply Affidavit), the alleged unit lies in non-conforming area, therefore, DPCC has no authority to issue consent to the unit. Hon'ble Supreme Court vide its order dated 13.12.1995 in case of M.C. Mehta Vs. Union of India & Ors. imposed restriction on the authorities to not to grant any licence/ permission in non-conforming/residential areas. Further, as per W.P.(C) No. 4349/2017 decision dated 05.08.2019, Factory Inspector (MCD) is assigned duties of inspection of the entire non-conforming area for detection of illegal trades and action thereon. MCD is the authority to grant Consent/license in non-conforming area. Neither, DPCC received any application for issuance of CTE/CTO in this regard.



(viii) With regard to action taken against the illegal factory for Violation of Environmental Norms, submitted that following:

- a) It was informed by DPCC vide email dated 18.04.2024 (a copy is letter annexed as **Annexure-VI** of the Joint Inspection Report as **Annexure-D** to this reply Affidavit) that the owner of the unit had also died in the fire incident and his son is now in jail for violation of law.
- b) It was informed by the MCD vide letter dated 12.04.2024, that the MCD has surveyed 24 units in the Alipur area and served them show cause notices. Out of which, 21 units have been

precaution by the industries handling hazardous chemical. Copy of the letters are is annexed as **Annexure-F**.

(iii) In compliance to the Hon'ble NGT order dated 14.12.2021 in OA No. 60 of 2021, CPCB vide letter dated 24.12.2021 circulated "Integrated Guidance Framework for Chemical Safety in respect of the isolated storage and industries covered under the MSIHC Rules, 1989" to all SPCBs/PCCs including DPCC for submission of compliance status to CPCB on half yearly basis. A copy of the letter dated 24.12.2021 along with guidance framework are annexed as **Annexure-G**.

Further, CPCB issued letter to all SPCBs/PCCs including DPCC on 12.02.2024 to submit status of compliance with respect to the aforesaid "Integrated Guidance Framework. A copy of the letter dated 12.02.2024 is annexed as **Annexure-H**.



आचार्य कृष्ण चन्द्र / आचार्य कृष्ण चन्द्र
विज्ञानज्ञ / Scientist F
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु विभाग, भारत सरकार)
(Ministry of Environment, Forest & Climate Change, Govt. of India)
एन.एच. रोड, पश्चिम बंगाल, दिल्ली-110032
Rajesh Bhasin, East Ajlun Nagar, Delhi-110032

आचार्य कृष्ण चन्द्र / आचार्य कृष्ण चन्द्र
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Rajesh Bhasin, East Ajlun Nagar, Delhi-110032

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 171/2024

News item titled "**Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured**" appearing in "The Times of India" dated 16.02.2024

AFFIDAVIT

I, Anamika Sagar, D/o Shri D. P. Singh, aged 54 years, currently working as Scientist 'E' in the Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032, the Respondent No. 04 in the above matter (hereinafter referred to as "CPCB" or "Answering Respondent") do hereby solemnly affirm and declare as under:

1. That I, in capacity of Scientist 'E' of CPCB, have made myself acquainted with the facts and circumstances of the instant case due to the official capacity as mentioned above and on the basis of available records, I am well versed with the facts and circumstances of the matter and as such competent & authorized to affirm this reply on behalf of Respondent No. 04.



Anamika Sagar
DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this 24th day of April, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therein.

ATTESTED
[Signature]
NOTARY PUBLIC
GOVT. OF INDIA
24 APR 2024

Anamika Sagar
DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 171/2024

News item titled "**Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured**" appearing in The Times of India dated 16.02.2024

Date of hearing: 19.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application has been registered *suo motu* on the basis of the news item titled "**Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured**" appearing in 'The Times of India' dated 16.02.2024.

2. As per the news item, a massive fire broke out at a paint factory at Dayalpur Market in north Delhi's Alipur area in which at least 11 people have died and 4 others are injured. As per the news item, apart from the paint factory, a few shops and a rehabilitation center running inside the structure have also collapsed and that in the factory there were no fire fighting equipment.

3. The above incident seems to have involved hazardous substance and there is violation of the Public Liability Insurance Act, 1991.

4. The news item raises substantial issue relating to compliance of the environmental norms.

5. Power of the Tribunal to take up the matter in *suo-motu* exercise of power has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

6. Hence, we implead the following as respondents in the matter:
- i. Delhi Pollution Control Committee through its Member Secretary.
 - ii. Director of Industrial Safety and Health, Delhi
 - iii. District Magistrate, North Delhi.
 - iv. Central Pollution Control Board through its Member Secretary.
7. Let Notice be issued to the above Respondents for filing their response specifically covering the issue relating to the cause of incident, payment of compensation to the victims, compliance of environmental norms by the unit in question and action taken against the unit for violation of environmental norms, if any. Let reply be submitted by the above respondents atleast one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
8. List on 25.04.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

February 19, 2024
Original Application No. 171/2024
DV.

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

O.A. No. 171/2024

In re: News item titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured" appearing in the Times of India dated 16.02.2024

To

1. **Delhi Pollution Control Committee** *through its Member Secretary*
Mahatma Gandhi Road, P & T Colony,
Civil Lines, Delhi-110054
Email: srcitdpcc.delhi@nic.in (Respondent no.1)
2. **Director of Industrial Safety and Health, Delhi**
Office of The Labour Commissioner,
Government Of N.C.T. Of Delhi,
5, Sham Nath Marg, Delhi – 110054
Ph: 011-23962823
Email: labjlc2.delhi@nic.in (Respondent no. 2)
3. **District Magistrate, North Delhi**
Room No-1, DM Office Complex, Alipur, Delhi-110036
Ph: 011-27203048
Email: dcnorth@nic.in (Respondent no. 3)
4. **Central Pollution Control Board**
Through its Member Secretary
East Arjun Nagar, Parivesh Bhawan, Delhi-110032
Email: mccb.cpcb@nic.in (Respondent no. 4)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 19.02.2024 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"6. Hence, we implead the following as respondents in the matter: i. Delhi Pollution Control Committee through its Member Secretary. ii. Director of Industrial Safety and Health, Delhi iii. District Magistrate, North Delhi. iv. Central Pollution Control Board through its Member Secretary.

7. Let Notice be issued to the above Respondents for filing their response specifically covering the issue relating to the cause of incident, payment of compensation to the victims, compliance of environmental norms by the unit in question and action taken against the unit for violation of environmental norms, if any. Let reply be submitted by the above respondents atleast one week before the next date of hearing by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

8. List on 25.04.2024."

-*****-

2. Now, take further notice that the above application will be listed for further hearing before the Hon'ble Tribunal 25th April, 2024, at **Faridkot House, Copernicus Marg, New Delhi-110001** through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 19.02.2024.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 23rd February, 2024.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)



Consultant (Judicial), NGT



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

MOST URGENT
Hon'ble NGT Matter

CM-13011/39/2024-LAW-HO-CPCB-HO

March 11, 2024

To

The Member Secretary
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, Delhi – 110006

Subject: Hon'ble NGT (PB) order dated 19.02.2024 in OA No. 171/2024 Suo Moto matter in News item appearing in The Times of India dated 16.02.2024 titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured"- reg.

Sir,

This has reference to the Hon'ble NGT (PB) order dated 19.02.2024 in OA No. 171/2024, Suo Moto matter in News item appearing in The Times of India dated 16.02.2024 titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured".

The Hon'ble Tribunal has directed "*....to file response specifically covering the issue relating to the cause of incident, payment of compensation to the victims, compliance of environmental norms by the unit in question and action taken against the unit for violation of environmental norms...*".

Copy of the Hon'ble NGT order along-with Notice is attached for kind reference.

In view of the above, it is requested to investigate the matter on priority and provide the status along with Action Taken Report, latest by March 18,2024.

Yours faithfully

(Anamika Sagar)

Additional Director & Div. Head, IPC-V

Encl.: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in



DELHI POLLUTION CONTROL COMMITTEE
 1ST FLOOR, E-BLOCK, VIKAS BHAWAN-II, UPPER BELA ROAD,
 CIVIL LINES, DELHI-110054
 Visit us at : <http://dpcc.delhigovt.nic.in>

Most Urgent
By Speed Post



F. No. DPCC/CMC-V/NGT-OA No.171/2024/ 3071

Dated: 19/03/2024

To,

**The Member Secretary,
 Central Pollution Control Board,
 Parivesh Bhawan, East Arjun Nagar,
 Delhi-110032**

Sub.: Hon'ble NGT (PB) order dated 19.02.2024 in OA No. 171/2024, Suo Moto matter in News item appearing in The Times of India dated 16.02.2024 titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured" – reg.

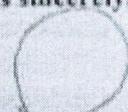
Sir,

This has reference to the letter dated 11.03.2024 received from the Addl. Director & Div. Head, IPC-V consequent to Hon'ble NGT (PB) order dated 19.02.2024 in OA No. 171/2024, Suo Moto matter in News item appearing in The Times of India dated 16.02.2024 titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured", wherein it was requested to investigate the matter on priority and provide the status along with Action Takes Report. In this regard, I am directed to inform you that the Competent Authority has decided to inspect the alleged site by a joint team of DPCC and CPCB.

In view of above, I am directed to request you to nominate a representative from CPCB to conduct joint inspection in view of order dated 19.02.2024 issued by Hon'ble NGT, so that the status along with Action Takes Report may be sent to CPCB.

This issues with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


(Mohd. Arif)
 Sr. Env. Engineer

Joint Inspection Report in compliance to the Hon'ble National Green Tribunal order dated 19.02.2024 in *Suo Moto* matter in OA No. 171 of 2024; based on News item titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured" appearing in "The Times of India" dated 16.02.2024

1. The Hon'ble National Green Tribunal (hereinafter referred to as "NGT"), Principal Bench, New Delhi vide order dated 19.02.2024 in OA No. 171/2024 registered a *Suo Motu* cognizance of the News item titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured", and directed as below:

".....6. Hence, we implead the following as respondents in the matter:

- i. Delhi Pollution Control Committee through its Member Secretary.*
- ii. Director of Industrial Safety and Health, Delhi.*
- iii. District Magistrate, North Delhi.*
- iv. Central Pollution Control Board through its Member Secretary.*

7. Let Notice be issued to the respondents for filing their response specifically covering the issue relating to the cause of incident, payment of compensation to the victims, compliance of environmental norms by the unit in question and action taken against the unit for violation of environmental norms, if any. Let reply be submitted by the above respondents atleast one week before the next date of hearing by email"

The Matter is listed on 25.04.2024.

Further, the Hon'ble NGT issued notice to various agencies including Central Pollution Control Board through its Member Secretary and directed as follows:

"....2. Now take further notice that the above application will be listed for further hearing before the Hon'ble Tribunal 25th April, 2024, through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per the directions of the Hon'ble Tribunal vide Order dated 19.02.2024"

*A copy of the Hon'ble NGT order and Notice dated 19.02.2024 and 23.02.2024 respectively are annexed as **Annexure-I**.*

2. In compliance to the aforesaid order of Hon'ble NGT, a site inspection was made by a joint team of officials from CPCB and DPCC along with the representative of the District Magistrate, North Delhi on 05.04.2024 to ascertain the facts of the fire incident took place on 15.02.2024 at around 5:20 pm. During the inspection, joint team also interacted with local residents to know the facts of the fire incident. Site photographs are depicted as below:



3. The alleged paint unit was located in a residential area at H. No. 849, Sheela Bua Mandir Wali Gali, Dayal Market, Alipur, near Patanjali store, Delhi and was being operated illegally. The following observations/facts are placed based on the joint inspection and information shared by Delhi Police, Delhi Fire Services and Municipal Corporation of Delhi (MCD):
- During the inspection by the joint team, the premises was found vacant and some burnt drums and debris observed.
 - As per the information provided by Assistant Commissioner, Narela Zone, MCD vide letter dated 12.04.2024, the unit was operated by Shri Akhil Jain (Tenant) S/o Shri Ashok Kumar Jain and the land owner is Lt. Shri Bahadur Singh. The industrial activity carried out by the alleged unit was mixing of chemicals/paints and manufacturing of paint products. Scale of operation of the unit is not known. A copy of the letter is annexed at **Annexure-II**.
 - Cause of incident:** As informed by the local residents, fire incident took place on 15.02.2024 at around 5:20 pm. The cause of the fire incident could not be ascertained, as all the 11 persons including owner of the unit were completely burnt and the dead bodies recovered from the premises. The fire was spread nearby houses, due to which 3 persons became unconscious and they were taken to the nearby Hospital. The fire was doused with the help of fire brigade and the same has been reported in FIR lodged by the Delhi Police. Details of the 11 deceased persons and a copy of the FIR lodged by the Delhi Police are annexed as **Annexure-III** and **Annexure-IV** respectively.

Further, the report of the Forensic Science Laboratory is yet to come, which may reveal the chemicals being used in making paint. Vide e-mail dated 12.04.2024, DPCC has sought observatory report of Forensic Science Laboratory of the incident from the DCP, North. The same is awaited. A copy of the e-mail is annexed as **Annexure-V**.

- d) **Compensation to the Victims:** The Office of the District Magistrate, North Delhi, confirmed through e-mail dated 12.04.2024, that the Administrative Approval for compensation has been accorded by the Competent Authority. The final disbursement of the compensation to the victims is under process. A copy of the e-mail communication along with the details is annexed as **Annexure-III**.

- e) **Compliance of Environmental Norms by the unit in Question:**

DPCC vide e-mail dated 18.04.2024 informed that since the alleged unit lies in non-conforming area, therefore, DPCC has no authority to issue consent to the unit. Hon'ble Supreme Court vide its order dated 13.12.1995 in case of M.C. Mehta Vs. Union of India & Ors. imposed restriction on the authorities to not to grant any licence/permission in non-conforming/residential areas. Further, as per W.P.(C) 4349/2017 decision dated 05.08.2019, Factory Inspector (MCD) is assigned duties of inspection of the entire non-conforming area for detection of illegal trades and action thereon. MCD is the authority to grant Consent/license in non-conforming area. Neither, DPCC received any application for issuance of CTE/CTO in this regard. A copy of the e-mail dated 18.04.2024 received from DPCC is annexed as **Annexure-VI**.

Further, as informed by Assistant Commissioner, Narela Zone, MCD vide letter dated 12.04.2024, the unit was not in the knowledge of MCD, prior to the fire incident and also informed that the unit was involved in mixing of chemicals/paints and manufacturing of paint products. A copy of said letter is annexed as **Annexure-II**.

During mixing/manufacturing of paint, usually solvents are used in manufacturing of solvent based paints. Use of solvents may attract provisions of the Manufacture, Storage, Import of Hazardous Chemicals Rules, 1989 (hereinafter referred to as "MSIHC Rules, 1989").

- f) **Action taken against the illegal factory for Violation of Environmental Norms:**

- (i) As per the information provided by DPCC vide email dated 18.04.2024 that the owner of the unit had also died in the fire incident and his son is now in jail for violation of law.
- (ii) As per the information provided by the by Assistant Commissioner, Narela Zone, MCD vide letter dated 12.04.2024, MCD has surveyed 24 units in Alipur area and served them show cause notices. Out of 24 units, 21 units have been vacated and

03 units were sealed by MCD with the help of Delhi Police. A copy of MCD letter is annexed at **Annexure-II**.

4. It is submitted that, since the owner and workers of the unit died in the fire incident, hence, the types and quantity of hazardous chemicals being stored/used in manufacturing of paint products by the said unit could not be ascertained by the joint team.
5. Further, the Hon'ble Supreme Court passed a Judgement vide dated 07.05.2004 in IA No. 22 in W. P. (Civil) No. 4677 of 1985 titled as "M. C. Mehta Vs. Union of India & Ors" for closure of the illegal units from the residential/non-conforming areas in NCT of Delhi. Moreover, the Order dated 04.11.2019 passed by the Hon'ble Supreme Court in the aforesaid matter, it was decided that closure of Industries in unauthorised/illegal industries in non-conforming areas of Delhi is the responsibility of Zonal Deputy Commissioners of Municipal Corporations. A copy of the Hon'ble Supreme Court Order dated 04.11.2019 is annexed as **Annexure-VII**.

6. **Recommendations of the Joint Team:**

- (i) Burnt drums and debris observed at the aforesaid premises shall be removed by the MCD with the support of Delhi Police.
- (ii) Strict periodical vigilance of the area by the MCD to identify illegal industrial activities and storage of hazardous chemicals so that such fire incidents can be avoided in future.
- (iii) Campaign may be initiated by MCD, DSIIDC, District Administration to sensitize the public regarding information on illegal industrial activities and storage of hazardous chemicals.



Kamal Gaurav
Jr. Env. Engineer, DPCC



Siddharth Upadhyay
Jr. Env. Engineer, DPCC



G. Rambabu
Scientist 'E', CPCB



R. N. Pankaj
Scientist 'E', CPCB

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 171/2024

News item titled "**Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured**" appearing in The Times of India dated 16.02.2024

Date of hearing: 19.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application has been registered *suo motu* on the basis of the news item titled "**Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured**" appearing in 'The Times of India' dated 16.02.2024.

2. As per the news item, a massive fire broke out at a paint factory at Dayalpur Market in north Delhi's Alipur area in which at least 11 people have died and 4 others are injured. As per the news item, apart from the paint factory, a few shops and a rehabilitation center running inside the structure have also collapsed and that in the factory there were no fire fighting equipment.

3. The above incident seems to have involved hazardous substance and there is violation of the Public Liability Insurance Act, 1991.

4. The news item raises substantial issue relating to compliance of the environmental norms.

5. Power of the Tribunal to take up the matter in *suo-motu* exercise of power has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

6. Hence, we implead the following as respondents in the matter:

- i. Delhi Pollution Control Committee through its Member Secretary.
- ii. Director of Industrial Safety and Health, Delhi
- iii. District Magistrate, North Delhi.
- iv. Central Pollution Control Board through its Member Secretary.

7. Let Notice be issued to the above Respondents for filing their response specifically covering the issue relating to the cause of incident, payment of compensation to the victims, compliance of environmental norms by the unit in question and action taken against the unit for violation of environmental norms, if any. Let reply be submitted by the above respondents atleast one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

8. List on 25.04.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

February 19, 2024
Original Application No. 171/2024
DV.

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

O.A. No. 171/2024

In re: News item titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured" appearing in the Times of India dated 16.02.2024

To

1. **Delhi Pollution Control Committee** *through its Member Secretary*
Mahatma Gandhi Road, P & T Colony,
Civil Lines, Delhi-110054
Email: srcitdpcc.delhi@nic.in (Respondent no.1)
2. **Director of Industrial Safety and Health, Delhi**
Office of The Labour Commissioner,
Government Of N.C.T. Of Delhi,
5, Sham Nath Marg, Delhi – 110054
Ph: 011-23962823
Email: labjlc2.delhi@nic.in (Respondent no. 2)
3. **District Magistrate, North Delhi**
Room No-1, DM Office Complex, Alipur, Delhi-110036
Ph: 011-27203048
Email: dcnorth@nic.in (Respondent no. 3)
4. **Central Pollution Control Board**
Through its Member Secretary
East Arjun Nagar, Parivesh Bhawan, Delhi-110032
Email: mscb.cpcb@nic.in (Respondent no. 4)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 19.02.2024 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"6. Hence, we implead the following as respondents in the matter: i. Delhi Pollution Control Committee through its Member Secretary. ii. Director of Industrial Safety and Health, Delhi iii. District Magistrate, North Delhi. iv. Central Pollution Control Board through its Member Secretary.

7. Let Notice be issued to the above Respondents for filing their response specifically covering the issue relating to the cause of incident, payment of compensation to the victims, compliance of environmental norms by the unit in question and action taken against the unit for violation of environmental norms, if any. Let reply be submitted by the above respondents atleast one week before the next date of hearing by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

8. List on 25.04.2024."

-*****-

2. Now, take further notice that the above application will be listed for further hearing before the Hon'ble Tribunal 25th April, 2024, at **Faridkot House, Copernicus Marg, New Delhi-110001** through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 19.02.2024.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 23rd February, 2024.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)



Consultant (Judicial), NGT



MUNICIPAL CORPORATION OF DELHI
OFFICE OF THE ASSISTANT COMMISSIONER/NARELA ZONE
1ST FLOOR ZONAL BUILDING
NARELA DELHI-40

No. AC/NRZ/2024/D-19

Date: 12/04/2024

Sub: Fire incident in Paint Factory of Alipur ward, Narela Zone on 15.02.2024.

With reference to DPCC's email dated 10.04.2024 regarding providing the point wise information in respect of the fire incident happened in paint factory of Alipur, Narela Zone, it is stated that a fire incident was happened on 15.02.2024 in Alipur area at property No./Kh. No. 894, Alipur, Delhi 110036. The point wise information are given below :-

S.No.	Points	Reply
1.	Name of the unit where incident occurred.	Sh. Akhil Jain S/o Sh. Ashok Kumar Jain (Factory Owner & Tenant) and Name of the Property Owner Lt. Sh. Bahadur Singh
2.	Type of the industrial activities carried out by the unit including manufacturing of the products	Mixture of Chemical/Paints & Manufacturing of Paint products.
3.	Details of the land (whether owned or leased, if leased, land owner details)	Tenant : Sh. Akhil Jain S/o Sh. Ashok Kumar Jain Land Owner : Lt. Sh. Bahadur Singh
4.	Scale of operation of the unit.	Before fire incident the property was not in the knowledge of MCD Staff.
5.	Details of hazardous chemicals/substance handled and stored by the unit (in quantity).	Before fire incident the property was not in the knowledge of MCD Staff.
6.	Whether CTE/CTO issued by DPCC to the said unit, if yes, a copy of the CTE/CTO may be provided. If no, details of the authorities who has given consent/permission to the said unit.	It does not pertain to MCD.
7.	Cause of incident (with details).	It pertains to Fire Services Deptt.
8.	Details of Environmental Law violated by the unit.	It does not pertain to MCD.
9.	Details of non-compliance of environmental norms by the unit and action taken against the unit for violation of environmental norms by the concerned authority.	It does not pertain to MCD.
10.	Investigation report of MCD.	The MCD has surveyed 24 Units in Alipur area and Show Cause Notice for 48hrs. was also served to them. Out of which 21 Units has been vacated and 03 Units were sealed by the MCD staff with the help of Delhi Police.

This issue with the approval of Deputy Commissioner Narela Zone.

J. Prakash
 12/04/2024
 Assistant Commissioner
 Narela Zone **JAY PRAKASH**
 Assistant Commissioner
 MCD, Narela Zone

Sh. Mohd. Arif (Senior Environment Engineer)
 Delhi Pollution Control Community (DPCC)



CMC5 DPCC <dpcc.cmc5@gmail.com>

Seeking information in case of fire incident happend in Paint factory in Alipur as desired by cpcb

1 message

Yash Chaudhary <dcnorth@nic.in>
To: dpcc.cmc5@gmail.com

Fri, Apr 12, 2024 at 3:25 PM

Sir/Madam

With reference to the email dated 09/04/2024 received from Sh. G. Ram Babu, Scientist-E, CPCB Delhi on the above-cited subject. In this regard, reply is given below:-

The administrative approval for the compensation has been accorded by the Competent Authority. The final disbursement of the amount is under process.

This is for your kind information and further necessary action at your end please.

With Regards

SDM (Alipur)
District (North)

DETAILS OF THE DECEASED PERSONS AT FIRE INCIDENT ALIPUR DELHI ON 15.02.2024

S. No.	Name of Deceased	Deceased Address	Next Kin of Deceased	Contact No.	Concerned Collectorate Office Address	Remarks
1	Ashok Kumar Jain S/o Omprakash Jain Age 44 Years	H. No. 23/253, Kath Mandi, Somipath (Haryana)	Asha Jain(Wife)	9810547539	The Distt. Magistrate Deputy Commissioner office mini secretariat Sonipat Harayan	On dated 29.02.2024, the Letter has been sent to concerned Distt. Magistrate office to verify the Next of the Deceased.
2	Ram Surat Singh S/o Mukhlal Singh Age 44 Years	H. No. E-3/906, Gali No. 14,4 Pusta Near Hanuman Mandir Sonia Vihar, Delhi	Krishan Singh (Son)	8595725597	The Distt. Magistrate Distt. North-East office DC office Complex K-Block Ground Floor Nand Nagri Delhi	
3	Brij Kishor S/o Devta Prashad Age 19 Years	Tedwa, Dullapur, Taharar, distt. Gonda UP	Sh. Devta Prasad (Father)	9891437998	The Distt. Magistrate Distt. Gonda, Distt Magistrate office Gonda UP	
4	Mira D/o Jaichand Age 44 Years	Vijay Pal Wali Gali Nehru Enclave. Alipur Delhi	Naksh (Son)	9953287748	Distt. Magistrate office DC Complex Alipur Delhi	
5	Pankaj Kumar S/o Kanauji Lal Age 29 Years	Village Ramvapour, PS Lakhimpur, UP	Smt. Aarti Devi (Wife)	9582209642	The Distt. Magistrate (Distt. Lakhimpur Kheri) Distt. Magistrate Office DC Rd, Police Line Lakhimpur UP	
6	Vishal Gaund S/o Kailash Gaund Age 19 years	Village Kalijopur Distt. Azamgarh, UP	Sh. Dharmender Gaund (Brother)	8922050010	Distt. Magistrate (Distt Azamgrah), Distt. Magistrate Office Collectorate Azamgarh UP	
7	Anil Thakur S/o Ram Babu Thakur Age 46 Year	H. No. 104, Vidhyapati Nagar, Mubarakpur Delhi	Smt. Ragni Devi Thakur (Wife)	9113739735	Distt. Magistrate Office Kanjhanwala, Delhi	
8	Shubham S/o Raju Age 19, Years	Village Gudaiyapur, Distt. Gaunda UP	Sh. Raju (Father)	7290993454	The Distt. Magistrate Distt. Gonda, Distt Magistrate office Gonda UP	
9	Kripa Parvesh Kumar S/o Panna Lal Age 42 Years	Village Diha Uparhar, PO Diha Distt. Prayagraj UP	Smt. Ramkali Devi (wife)	9878528689 7836833841	Distt. Magistrate (Distt. Prayagraj)	
10	Ram Parvesh Kumar S/o Sita Ram Age 18 Years	Village Bishanpur Mahesi, Distt. Mujjafarpur Bihar	Smt. Kaliya Devi (Mother)	8750791388	The Distt. Magistrate Collectorate Muzaffarpur Bihar	
11	Harish Chander Yadav S/o Ram Lotan Yadav Age 59 Year	Village Diha Uparhar, PO Diha Distt. Prayagraj UP	Smt. Sumitra (Wife)	9879528689	Distt. Magistrate (Distt. Prayagraj)	

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

(धारा 154 टंड प्रक्रिया सहिता के तहत)

1. District (जिला): OUTER NORTH P.S.(थाना): ALIPUR Year(वर्ष): 2024 FIR No(प्र.सू.रि.स.):0178 Date : 16/02/2024
(DELHI)

2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):
- IPC 1860 308/304

3. Occurrence of Offence (अपराध की घटना):

(a Day(दिन): THURSDAY Date From(दिनांक से): 15/02/2024 Date To(दिनांक तक): 15/02/2024
Time Period (समय) Time From (समय से): 17:17 hrs Time To (समय तक): 17:17 hrs

(b Information received at P.S.(थाना जहाँ सूचना प्राप्त हुई) Date(दिनांक): 16/02/2024 Time 14:12 hrs

(c) General Diary Reference (रोजानामचा) Entry No.(प्रविष्टि) 028A Date/Time 16/02/2024 14:12

4. Type of Information (सूचना का Written

5. Place of Occurrence (घटनास्थल):

(a) Direction and Distance from P.S (थाना से दूरी और NORTH-EAST, 02 Km(s) Beat No(बीट सं.): 04

(b) Address(पता): ,KH NO 849 SHEELA BUA MANDIR ,WALI GALI DAYAL MARKET ,VILLAGE ALIPUR DELHI

(c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर है):

Name of P.S(थाना का नाम): District(जिला):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a Name(नाम): Si (Sub-Inspector) ANIL KUMAR ,PIS No.28900746 ,Belt No.668/OND

(b Date/Year of Birth (जन्म तिथि) 05/04/1970 Nationality (राष्ट्रीयता): INDIA

(c) Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि) Place of Issue (जारी करने का

(d Occupation POLICE OFFICER

(e Address(पता): PS ALIPUR DELHI, ALIPUR, OUTER NORTH, DELHI, INDIA, 9868383794.

7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(जात/ संदिग्ध /अजात का पूरे विवरण सहित वर्णन

8. Reason for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):
NO DELAY

9. Particulars of the properties stolen/involved (attach separate sheet if necessary):

Sl.No. (क्र.सं.) Property Type(Description) Est. Value(Rs.)(मूल्य (रु में))

10 Total value of property stolen (चोरी हुई सम्पत्ति का कुल -

11 Inquest Report / U.D. Case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण नं., यदि कोई

2 F.I.R. Contents (attach separate sheet, if required) (प्रथम सूचना रिपोर्ट तथ्य):

GENERAL DAIRY District : OUTER NORTH (DELHI) P.S./Section: ALIPUR GD No. : 53 A Date: 15/02/2024 Time: 17:22:04 Entry Made For : Rank / Name / PIS No. of Police Officer : HEAD CONSTABLE /SANJEET/ 28103837 GD Type(s) : PCR Call, GD Subject: इतला आमद PCR Call Assigned to: SI(Sub- Inspector) Anil Kumar /28900746 GD Brief : Ref. Event ID - 8600850, Incident Address: ALIPUR PANI KE TANKI KE PAS FACTORY ME NR NASHA MUKTI KENDRA DAYAL MARKET, Incident Description: YAHA PER BAHUT JYADA AAG LAGI HUI HAI KISI FACTORY ME JISME KAFI LOG FASE HUE HAI Mobile No: 9911292977, 9911292977, From: CT KM DEEPA, 10125/PCR, हस्ब आमद इतला PCR CALL दर्ज हस्ब COMPUTER कि गई PCR CALL कि सूचना SI Anil Kr No. 4340-D साहब को दी गई जो मय हमराही HC Subhash Singh No.2274/OND खाना मौका के हुए जो मुनासिब कार्यवाही अमल मे लायेगे Submitted BY HC/DO. NOTE: COMPUTER COPY Signature SD English Sanjeet HEAD CONSTABLE /SANJEET/ 28103837 Attested by SI Anil Kumar PS Alipur Delhi श्रीमान D.O साहब थाना अलीपुर दिल्ली निवेदन इस प्रकार है कि इमरोज मन SI को DD NO-53A, Dt- 15/02/2024 बाबत एक फैक्ट्री में आग लगी हुई है व लोग फसे हुए है की PCR कॉल मिलने पर मन SI मय HC Subhesh No-2274/OND जाय मौका इतला Kh. No- 849, Sheela Bua Mandir Wali Gali, Dayal Market, Village- Alipur, Delhi पहुंचा था जहां एक फैक्ट्री व उसके आस पास के घरों में भयंकर आग लगी हुई थी व इसी दौरान SHO साहब मय चालक Ct Karambir No-2201/OND के मौका पर आ गये व इसके साथ - साथ थाना का अन्य स्टाफ भी मौका पर आ गया मन SI को कॉलर के फोन नंबर 9911292977 पर कॉल करने वाले ने बतलाया कि मैं मौका से दूर हूँ मैंने आग लगी हुई देखी इसलिए कॉल कर दी थी मुझे नहीं पता कि यह आग कैसे लगी थी मैं अपना कोई ब्यान दर्ज कराना नहीं चाहता हूँ व फोन पर उसने अपना नाम पता मोटी मान S/o बलवीर सिंह R/o H.No-1729, Near Pani ki Tanki, Vill- Alipur, Delhi Age-36 Yrs बतलाया मैं नहीं जानता यह फैक्ट्री किसकी है जो आस पास में दरियाफ्त पर पता चला कि जिस फैक्ट्री में आग लगी हुई थी वह Paint की फैक्ट्री है जिसमे काम करने वाले काफी लोग अंदर फसे हुए है व आस पास के घरों में भी लोग फसे हुए है जिनको निकालने के लिए थाना के स्टाफ ने बचाव अभियान शुरू किया जो इसी दौरान fire की गाड़ियों भी मौका पर आ गई थी जिन्होंने आग बुझाने का काम शुरू कर दिया था जो फैक्ट्री के सामने गली में खड़ी कई गाड़ियों में भी आग लगी हुई थी। जो मौका के पास तीन वेहोश व्यक्ति मिले थे जिनको CATS Ambulance के द्वारा SRHC Hospital भिजवाया गया बचाव कार्य के दौरान Ct Karambir No-2201/OND भी Injured हो गया था जिसे भी हॉस्पिटल भिजवाया गया। मौका पर भयंकर आग में से विस्फोट हो रहे थे जो आग आस -पास के घरों तक फैल गई थी जो फायर की गाड़ियों ने आग बुझाना शुरू कर दिया था। इसके बाद मन SI ने HC Subhesh No-2274/OND व अन्य स्टाफ को मौका की हिफाजत के लिए छोड़ा व मन SI SRHC Hospital पहुंचा था जहाँ पर 1. MLC No- 864/24, पर Pt. Jyoti W/o Unknown R/o Dayal Market Alipur Age-42 Yrs, 2. MLC No- 865/24, पर Pt. Divya D/o Sunil R/o H.No-1651, Sheela Bua Mandir, Gali, Alipur Age-20 Yrs, 3. MLC No- 868/24, पर Mohit Solanki S/o Jagat Singh Solanki R/o WZ-605, Palam, Vill- Dawarka Delhi Age-34 Yrs जेरे इलाज पाए गये जिनकी MLC पर डॉक्टर साहब ने A/H/O- inhalation burn injury as told by Pt himself व सभी का नतीजा चोट O/R लिखा व MLC No- 869/24, पर Ct Karambir No-2201/OND S/o Sh. Shiv Charan R/o PS Alipur Delhi, Age-28 Yrs हासिल की MLC पर Dr. साहब ने A/H/O- inhalation burn injury while saving नतीजा चोट O/R लिखा जो मन SI ने चारों MLC हासिल की व patient की हालत ठीक नहीं थी जिनको Higher center refer किया जा रहा था जो वह सभी ब्यान देने की हालत में नहीं थे जो किसी प्रकार का ब्यान ना मिलने के कारण मन SI चारों MLC लेकर हाजिर मौका आया जो फायर वालों ने आग पर काबू पाया हुआ था व आग बुझ चुकी थी। जो मौका पर क्राइम टीम को बुलवाया गया व मौका का मुआयना कराया गया जो फैक्ट्री के अंदर कई मशीने लगी हुई थी व लोहे के ड्रम जली हुई हालात में मिले इससे यह पता चला कि फैक्ट्री मालिक ने काफी मात्रा में ज्वलनशील पदार्थ इकठ्ठा करके जानबुझ कर मानव जीवन को खतरे में डालने का काम किया है। इसी दौरान NDRF की टीम भी मौका पर आ गई जो NDRF टीम व फायर की टीम व पुलिस के द्वारा फैक्ट्री की सर्च की गई जो कुल 11 Dead body पूरी तरह जली हुई हालात में फैक्ट्री से बरामद हुई, जिनमे से किसी की भी पहचान नहीं हो पाई सभी Bodies को एम्बुलेंस के द्वारा BJRM हॉस्पिटल भिजवाया गया जो मौका के आस पास एक टेम्पो No-DL-1LW-0497, एक Creta कार No. UP-16-DF-5598, व चार मोटरसाइकिल भी जली हुई हालात में मिली जो मोटरसाइकिल के नंबर जलने के कारण पता नहीं चल पाए जो आस पास के कई घरों में भी जलने के कारण काफी नुकशान हो रखा था जो मौका को टेप लगाकर सेफ किया गया। इसके बाद मन SI मय हमराही HC Subhesh No-2274/OND, BJRM Hospital, पहुंचे जहाँ पर सभी 11 dead body की MLC कराई गई जिनमे Sr. No-1. MLC No- 245169/24, पर Unknown S/o Unknown R/o Unknown Age about 40 Yrs, Male, 2. MLC No- 245170/24, पर Unknown S/o Unknown R/o Unknown Age about 40 Yrs, Male, 3. MLC

10- 245171/24, पर Unknown S/o Unknown R/o Unknown Age about 30 Yrs, Male, 4. MLC
 No- 244561/24, पर Unknown S/o Unknown R/o Unknown Age about 20 Yrs, Male, 5. MLC
 No- 244562/24, पर Unknown S/o Unknown R/o Unknown Age about 20 Yrs, Male, 5. MLC
 No- 245178/24, पर Unknown S/o Unknown R/o Unknown Age about 38 Yrs, Female, 6. MLC
 No- 245179/24, पर Unknown S/o Unknown R/o Unknown Age about 40 Yrs, Male, 7. MLC
 No- 245180/24, पर Unknown S/o Unknown R/o Unknown Age about 28 Yrs, Male, 8. MLC
 No- 245181/24, पर Unknown S/o Unknown R/o Unknown Age about 40 Yrs, Male, 9. MLC
 No- 245182/24, पर Unknown S/o Unknown R/o Unknown Age about 35 Yrs, Male, 10. MLC
 No- 245183/24, पर Unknown S/o Unknown R/o Unknown Age about 30 Yrs, Male, 11. MLC
 Dead Body हासिल की जो सभी MLC पर डॉक्टर साहब ने A/H/O fully Burnt patient as told by B.B व all pt. declared brought dead लिखा जो किसी भी बॉडी की पहचान नहीं हो पाई जो सभी बॉडी को HC Subhesh No- 2274/OND की निगरानी में BJRM Hospital की मोर्चरी में 72 Hrs के लिए Preserve कराया गया। इसके बाद मन SI हाजिर थाना आया व तमाम हालात जनाब SHO साहब से discuss किये गये जो किसी प्रकार का ब्यान व चश्मदीद के ना मिलने पर DD Entry हासिल की जो DD Entry से, हालात मौका से, मुलाहिजा MLC से अपराध U/s- 308/304 IPC का घटित होना पाया जाने पर एक लेख तैयार किया, लेख बराए मुकदमा दर्ज दर्पेश है। मुकदमा दर्ज रजिस्टर करके नम्बर मुकदमा से अवगत कराया जाये। मन SI मशरूफ वातपतीश हूँ। अपराध की तारीख और वक्त:- 15/02/2024 at about 05:17 PM अपराध का स्थान :- Kh. No- 849, Sheela Bua Mandir Wali Gali, Dayal Market, Village- Alipur, Delhi लेख भेजने की तारीख व समय :- 16/02/2024 दर्पेश At- 02.30 PM SD English anil Attested by SI Anil Kumar NO -4340-D PS Alipur पुलिस कार्यवाही हेतु हिन्दी Typed तहरीर जो SI Anil NO .4340-D के द्वारा दर्पेश मुझ HC/DO को थाने में प्राप्त हुआ जो लिखित दस्तावेज मिलने पर मेने FIR NO.178/2024 U/s 308/304 IPC को Computer में लिखकर CCTNS OPERATOR के द्वारा COMPUTER में Feed कराकर और प्राप्त दस्तावेज की मूल प्रतिलिपि व FIR COMPUTERIZED Copy SI Anil NO .4340-D के हवाले की गई। जो आगे की तपतीश अमल में ला रहे है व अन्य प्रतिलिपिया FIR से सम्बंधित तमाम प्रतिलिपिया डाक द्वारा उच्च अधिकारियों के समक्ष प्रस्तुत की जाएगी। Submitted By HC /DO

13 Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद् सं.2 में उल्लेख धारा के तहत है):

(i) Registered the case and took up the
(प्रकरण दर्ज किया गया और जांच के लिए लिया)

OR (या)

(ii) Directed (Name of the I.O.)(जांच अधिकारी का नाम ANIL KUMAR

Rank (पद):

SI (SUB-INSPECTOR)

No(सं.): 28900746

to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) OR

(iii) Refused investigation due to (जांच के

OR (के कारण इकार किया या)

(iv) Transferred to P.S.(नाम):

District(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पद कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आर.ओ.ए.सी.):

District OUTER NORTH (DELHI) P.S. ALIPUR

Year: 2024

FIR No: 0178

Date: 16/02/2024

14 Signature / Thumb Impression
of the Complainant / Informant:
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम):RAJ BALA

Rank (पद): HC (HEAD CONSTABLE)

No.(सं.): 28031832

15 Date and Time of despatch to the court:
(अदालत में प्रेषण की तिनांक और समय):



CMC5 DPCC <dpcc.cmc5@gmail.com>

seeking Forensic science laboratory observatory report for fire incidence happend at paint factory in alipur claiming 11 lives

1 message

CMC5 DPCC <dpcc.cmc5@gmail.com>

Fri, Apr 12, 2024 at 5:03 PM

To: dcp.north@delhipolice.gov.in

Sir

This is in reference to OA No. 171/2024 titled as News item " Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured" appearing in the Times of India dated 16.02.2024, where joint inspection was conducted by the team of CPCB, DPCC , Revenue Department. and further Scientist 'E' of CPCB has asked the details of forensic report of incidence (copy of mail is attached) as it was collected by Investigating officer and on enquiring from forensic science laboratory they informed that report has been prepared and investigating officer may collect it from FSL for further investigation.

Therefore, it is requested you to provide this observatory report to this end for Hon'ble NGT court Hearing case before 15.04.2024 as the same was requested by Senior Scientists of CPCB.

Thanks & Regards

Consent Management Cell -V
Delhi Pollution Control Committee,
1st Floor, Vikas Bhawan-II,
Civil Lines, Delhi-110054



Gmail - Fwd_ Information regarding Hon'ble NGT (PB) order dated 19.02.2024 in OA No. 171 of 2024**registered suo motu based on the News item titled _Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured_.pdf**

131K

109

Annexure-VI

Email

Rambabu G

Reply regarding mail dated 09/04/2024 in respect of fire incident happened in Alipur at paint factory

From : dpcc cmc5 <dpcc.cmc5@gmail.com>

Thu, Apr 18, 2024 06:05 PM

Subject : Reply regarding mail dated 09/04/2024 in respect of fire incident happened in Alipur at paint factory 1 attachment**To :** G Rambabu Scientist D <grbabu.cpcb@nic.in>

Thanks & Regards

Consent Management Cell -V
Delhi Pollution Control Committee,
1st Floor, Vikas Bhawan-II,
Civil Lines, Delhi-110054



 **Reply to Sh. G Rambabu Scientist 'E' CPCB.docx**
15 KB

To,

The Scientist 'E'
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Subject: Information regarding Hon'ble NGT (PB) order dated 19.02.2024 in OA No. 171 of 2024 registered suo motu based on the News item titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured"

Sir,

This is in response to your mail dated 09/04/2024 wherein information has been sought point wise from your end and reply of that is furnished here point wise respectively after receiving replies from concerned departments.

S. No.	Points	Replies
1.	Name of the unit where incident occurred	Sh. Akhil Jain s/o Sh Ashok kumar Jain (Factory Owner & Tenant) and Name of Property Owner Lt. Sh Bahadur Singh
2.	Type of the industrial activities carried out by the unit including manufacturing of the products	Mixture of chemical/Paints and manufacturing of Paint Products.
3.	Details of the land (whether owned or leased, if leased, land owner details)	Tenants: Sh. Akhil Jain s/o Sh ashok kumar Jain Landlord: Lt. Sh Bahadur Singh
4.	Scale of operation of the unit	Before the Fire Incident Unit was not in knowledge of MCD
5.	Details of hazardous chemicals/substance handled and stored by the unit (in quantity).	Before the Fire Incident Unit was not in knowledge of MCD
6.	Whether CTE/CTO issued by DPCC to the said unit, if yes, a copy of the CTE/CTO may be provided. If no, details of the authorit(ies) who has given consent/permission to the said unit.	Since Unit lies in Non Conforming Area therefore DPCC has no authority to issue consent to the unit. Hon'ble Supreme Court vide its order dated 13.12.1995 in Case of M C Mehta Vs Union of India & Ors imposed restriction on the authorities to not to grant any license/ permission in nonconforming/ residential areas. Further as per W.P.(C) 4349/2017 decision dated 05/08/2019 , Factory Inspector (MCD) is assigned duties of inspection of the entire non-conforming area for detection of illegal trades and action thereon. MCD is in authority to grant Consent/license in Non Conforming Area.
7.	Cause of incident (with details).	The cause of the fire incident could not be ascertained, as all the persons including

		owner of the unit were found completely burnt and dead and the same has been reported in FIR lodged by the Delhi Police.
8.	Details of Environmental Law violated by the unit	Unit was running illegally in Non Conforming Area and during mixing of paints, usually solvents are used in manufacturing of solvent based paints. Use of solvent may attract provision of MSIHC Rules 1989.
9.	Details of non-compliance of Environmental norms by the unit and action taken against the unit for violation of environmental norms by the concerned authority	Son of Unit Owner is already in Jail for violating the law and further MCD has vacated all such unit from the Area and sealed the Unit which were still operating after serving of show cause notice of 48 hours.
10.	Details of payment of compensation to the victims (Deceased & injured).	Administrative approval for the compensation has been accorded by the Competent Authority. The final disbursement of the amount is under process.
11.	Investigation report of MCD	MCD has surveyed 24 Units in Alipur area and show cause notice for 48 hours was also served to them. Out of 24 Units 21 Units have been vacated and 03 Units were sealed by MCD Staff with the help of Delhi Police.
12.	Forensic Report	As enquired from Forensic Science Laboratory office it is come to know that Observatory report has been prepared and shared to Investigating officer of case. Further Mail has been sent to DCP North for the requisition of Forensic report for Hon'ble NGT hearing case and response from their end is still awaited.

Further, reply for compliance status directions/advisory issued by CPCB is under process and it will be provided soon.

Submitted for your kind Information and necessary action at your end please.

Mohd. Arif

SEE, DPCC

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 4677/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

((1) REPORT NO. 149 AND 161 SUBMITTED BY MONITORING COMMITTEE
(2) IA NOS. 51374, 54195 AND 54198/2019 (APPLNS. FOR INTERVENTION, DIRECTIONS AND STAY ON BEHALF OF RAVINDER PARKASH PUNJ)
(3) IN RE: RELOCATION OF INDUSTRIES IN DELHIPROGRESS REPORT BY THE MONITORING COMMITTEE APPOINTED BY THIS HON'BLE COURT
(4) I.A. NOS. 60398 AND 60399/2019 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O MOHAN LAL)
(5) IA NOS. 125628 AND 125635/2019 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O AJAY GUPTA)
(6) IA NOS. 125699 AND 125701/2019 (APPLNS. FOR INTERVENTION AND STAY ON B/O HARKRISHAN AND ORS.)
(7) IA NOS. 158567 AND 158572/2019 (APPLNS. FOR INTERVENTION AND STAY ON B/O PARMANAND KUMAR AND ORS.)

Date : 04-11-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA

Counsel for parties

Mr. Ranjit Kumar, Sr. Advocate (A.C.)
Ms. Anitha Shenoy, Sr. Advocate (A.C.)
Mr. A.D.N. Rao, Advocate (A.C.)
Mr. Rishi Raj Sharma, Adv.
Ms. Srishti Agnihotri, Adv.
Ms. Sanjana Thomas, Adv.
Mr. Nitesh, Adv.

Mr. Tushar Mehta, SG
Mr. A.N.S. Nadkarni, ASG
Mr. D.L. Chidananda, Adv.
Ms. Suhashini Sen, Adv.
Mr. S.S. Rebello, Adv.
Ms. Archana Pathak Dave, Adv.
Mr. Rajat Nair, Adv.
Mr. Raj Bahadur, Adv.
Mr. G.S. Makker, Adv.
Mr. Rajesh k. Singh, Adv.
Ms. Anil Katiyar, Advocate

Mr. Jitendra Mohan Sharma, Sr. Adv.
Dr. Sunil Kumar, Adv.
Mr. Pradeep Kumar Kaushik, Adv.
Mr. Pranshu kaushal, Adv.
Mr. S.K. Chaturvedi, Adv.
Mr. Rajiv Mangla, Advocate

Mr. Sanjiv Sen, Sr. Adv.
Mr. Praveen Swarup, Adv.
Mr. harsha Peechara, Adv.
Mr. Sayan Ray, Adv.
Mr. Soumo Palit, Adv.
Mr. Suvesh Kumar, Adv.

Mr. D.N. Goburdhun, Advocate
Mr. Alok Gupta, Adv.
Mr. Nipun Sharma, Adv.

Petitioner-In-Person

Mr. B.V. Balram Das, Advocate

Ms. Garima Prashad, Advocate
Mr. G.S. Oberoi, Adv.
Mr. Mohit Kumar Bansal, Adv.

Mr. Sanjay Jain, Advocate

Ms. Deeplaxmi S. Matwankar, Advocate

Mr. Shishir Pinaki, Advocate

Ms. Roohina Dua, Adv.
Mr. Chaitanya Madan, Adv.
Mr. Naveen Kumar, Adv.

Mr. Vijay Panjwani, Adv.

Mr. Sumant De, Adv.
Ms. Prerna Mehta, Adv.

Mr. Nishant Kumar, Adv.
Ms. Maya Mukherjee, Adv.

Mr. Chirag M. Shroff, Adv.
Ms. Mahima C. Shroff, Adv.
Ms. Yashika Verma, Adv.
Ms. Riya Thomas, Adv.

*

For Ms. Smita Maan, Adv. (Appearance slip not given)

(1) REPORT NO. 149 AND 161 SUBMITTED BY MONITORING COMMITTEE

As prayed for, three weeks' time is granted to the Monitoring Committee to file response.

Report No.161 is, accordingly, disposed of.

(2) IA NOS. 51374, 54195 AND 54198/2019 (APPLNS. FOR INTERVENTION, DIRECTIONS AND STAY ON BEHALF OF RAVINDER PARKASH PUNJ)

We have considered the objections and the report. We find the report to be absolutely correct and it must be scrupulous followed by the owner.

In case of any violation, let it be reported to this Court to take stringent actions against the owner, whether he can use the building in violation of order. In case of any violation of the order of Monitoring Committee is committed the same to be viewed seriously.

Application for directions is dismissed and the other applications are disposed of.

(3) IN RE: RELOCATION OF INDUSTRIES IN DELHI PROGRESS REPORT BY THE MONITORING COMMITTEE APPOINTED BY THIS HON'BLE COURT

The compliance report filed on behalf of the Government of NCT of Delhi is considered. It has been pointed out that out of 92 industrial units of step 2 which were found to be running illegally, 30 units have been sealed and 11 units are operating in the industrial clusters. SDMC has also informed that remaining 49 premises are vacant/shops/under construction. And there is some contradiction with respect to the previous status report furnished by the SDMC on the status of 49 units. The Government of NCT of Delhi has directed the SDMC to recheck and verify and provide the actual state of affairs regarding these 49 units/premises. After closing down the units, the use of the premises is being ensured in

accordance with the provisions of the MPD-2021 by the respective municipal bodies. Direction has been issued to the Zonal Deputy Commissioners to keep strict vigil on such premises so that they should not be re-used for any illegal purpose.

The state of affairs projected in paragraph 5 and 6 cannot be said to be proper. Let a clear affidavit be filed with respect to the closing of the industrial units which are objectionable and we saddle the responsibility of compliance of the order upon the respective Zonal Deputy Commissioners of the Municipal Corporations. They shall be personally liable, in case any any industrial unit is found to be running, not only in the law of torts but also for violating the order passed by this Court and they shall be liable to be proceeded with under the Contempt of Court Act. In case any unit is found to be running in violation of the Court's order in future.

Let respective Zonal Deputy Commissioners of the Municipal Corporations file the affidavits as to the state of affairs within the area which falls in their respective zones of the Municipal Corporation concerned. Let a better affidavit be filed by SDMC also. Let the Zonal Deputy Commissioners and SDMC also take the steps and furnish a report directly to this Court in addition to the Government of NCT of Delhi of doing the needful within fifteen days from today.

List for further hearing on 25.11.2019.

(4) I.A. NOS. 60398 AND 60399/2019 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O MOHAN LAL)

(5) IA NOS. 125628 AND 125635/2019 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O AJAY GUPTA)

(6) IA NOS. 125699 AND 125701/2019 (APPLNS. FOR INTERVENTION AND STAY ON B/O HARKRISHAN AND ORS.)

(7) IA NOS. 158567 AND 158572/2019 (APPLNS. FOR INTERVENTION AND STAY ON B/O PARMANAND KUMAR AND ORS.)

Issue notice.

Let reply be filed by the concerned departments within a period of three weeks from today.

List thereafter.

Let a copy of these applications be furnished to the Standing Counsel appearing for the respective departments.

IN RE: Kant Enclave (Disposed of)

It is pointed out by Mr. Ranjit Kumar, learned Amicus Curiae that there are certain complaints/letters have been received by him that the amount has not been paid in terms of the order passed by this Court.

Let the State of Haryana look into the matter and submit before this Court how many persons are left to be paid and the reasons for not making the payment.

Let an appropriate affidavit be filed within four weeks.

List thereafter.

The FDRs be renewed for a period of one year.

I.A. NOS.130216 & 130219 of 2019

These applications were mentioned for listing.

List after two weeks.

(NARENDRA PRASAD)
COURT MASTER

(PRADEEP KUMAR)
COURT MASTER

BY SPEED POST

B-29014/IPC-I/MSIHC/

13318-350

November 07, 2017

To

The ChairmanAll State Pollution Control Board / Pollution Control Committee
(As per enclosed list)

Sub: Directions Issued under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18 (1) (b) of The Air (Prevention and Control of Pollution) Act, 1981 in the matter of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989- reg.

WHEREAS, in exercise of the powers conferred by Section 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government vide notification dated November 27, 1989 made the rules called as the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989

WHEREAS, on May 06, 2017 an accident involving chemical spillage occurred at Inland Container Depot, Tughlakabad, New Delhi; whose investigation inferred that the provisions of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 have been contravened ;

WHEREAS any such or similar accident has a potential to severely pollute air or water and hence to prevent any such or similar accident , it is indispensable that any unit which manufactures, imports or stores hazardous chemicals shall strictly comply with The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

WHEREAS Schedule -5 of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (hereinafter referred as the rule) specifies following duties for Central Pollution Control Board or State Pollution Control Board or Committee:

1. Enforcement of directions and procedures in respect of isolated storage of hazardous chemicals, regarding-
 - (i) Notification of major accidents as per Rules 5(1) and 5(2)
 - (ii) Notification of sites as per Rules 7 to 9.
 - (iii) Safety reports in respect of isolated storages as per Rule 10 to 12.
 - (iv) Preparation of on-site emergency plans as per Rule 13.
2. Import of hazardous Chemicals and enforcement of directions and procedures on import of hazardous chemicals as per Rule 18.

WHEREAS, under section 17 sub-section (1) clause (o) of the Water Act, 1974, and with parallel provision under section 17 sub-section (1) clause (i) of the air (Prevention & control of pollution) Act, 1981, hereinafter referred to as Air Act, 1981, one of the functions of the State Pollution Control Board (SPCB) constituted under the Water Act, 1974, is to perform such functions as may be prescribed or as may, from time to time entrusted to it by the Central Board;

WHEREAS, under section 4, sub-section (4) of the water (Prevention & Control of Pollution) Act, 1974, and under section 6 of the Air (Prevention & Control of Pollution) Act, 1981, the Central Board has delegated all its powers and functions vested in the said Board to the respective Pollution Control Committees (PCCs) for union Territories;

NOW THEREFORE, in exercise of the power conferred under Section 18 (1) (b) of The Water (Prevention & Control Of Pollution) Act, 1974 and Section 18 (1)(b) of The Air (Prevention & Control Of Pollution) Act, 1981, the Central Pollution Control Board hereby directs all State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) for immediate compliance of the following:

- 1) The SPCBs/PCCs shall ensure that while issuing Consent to Establish (CET) or Consent to Operate (CTO) or renewing CET / CTO accorded to a plant, industry or process under the Water (Prevention & Control Of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, details on Onsite Emergency Plan, Safety Reports and Safety Audit Reports in accordance with The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, be compulsorily sought from occupier, industry or installation handling hazardous chemicals quantity equal to or more than the threshold quantity specified in the said rules.
- 2) The SPCBs/PCCs shall seek report from the occupier of the site in the event of major accident and shall undertake a full analysis of the major accident and send the requisite information within 90 days to the Ministry of Environment, Forests and Climate Change.
- 3) The SPCBs/PCCs in the event of major accident shall seek report from the occupier of the site regarding steps taken to avoid any repetition of such occurrence of accident on the site and The SPCBs/PCCs shall in writing inform the occupier, of any lacunae which are needed to be rectified to avoid major accidents.
- 4) The SPCBs/PCCs shall ensure that an occupier shall not undertake any industrial activity unless he has been granted an approval for undertaking such an activity and has submitted a written report to the concerned authority containing the particulars specified in Schedule 7 of the said rules. In case of an activity in which subsequently there is or is liable to be a threshold quantity or more of an additional hazardous chemical shall be deemed to be a different activity and the occupier has to take a separate approval for undertaking such activity.
- 5) The SPCBs/PCCs shall direct the occupier to furnish a further report if the occupier makes changes to the threshold quantity of hazardous chemicals.
- 6) The SPCBs/PCCs shall ensure that an occupier shall not undertake any industrial activity to which this rule applies, unless he has prepared a safety

report on that industrial activity containing the information specified in Schedule 8 and has sent a copy of that report to the concerned authority at least ninety days before commencing that activity.

- 7) The SPCBs/PCCs shall ensure that the occupier of both the new and the existing industrial activities shall carry out an independent safety audit of the respective industrial activities with the help of an expert, not associated with such industrial activities. The occupier shall forward a copy of the auditor's report along with his comments to the SPCBs/PCCs within 30 days after the completion of such audit.
- 8) The SPCBs/PCCs shall ensure that the occupier shall update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments to the concerned SPCB/PCC.
- 9) The SPCBs/PCCs shall ensure that the occupier shall not make any modification to the industrial activity to which that safety report relates which could materially affect the particulars in that report, unless he has made a further report to take account of those modifications and has sent a copy of that report to the concerned SPCBs/PCCs at least 90 days before making those modifications.
- 10) The SPCBs/PCCS shall ensure that the occupier shall prepare and keep up-to-date an on-site emergency plan containing details specified in Schedule II and detailing how major accidents will be dealt with on the site on which the industrial activity is carried on and that plan shall include the name of the person who is responsible for safety on the site and the names of those who are authorized to take action in accordance with the plan in case of an emergency.
- 11) The SPCBs/PCCS shall direct the occupier to ensure that the emergency plan prepared takes into account any modification made in the industrial activity and that every person on the site who is affected by the plan is informed of its relevant provisions.
- 12) The SPCBs/PCCS shall ensure that the occupier shall prepare the emergency plan in the case of a new industrial activity, before that activity is commenced.
- 13) The SPCBs/PCCS shall ensure that the occupier shall conduct a mock drill of the on-site emergency plan every six months and a detailed report of the mock drill conducted shall be made immediately available to the concerned SPCBs/PCCS as and when demanded.
- 14) The SPCBs/PCCS shall ensure that any person responsible for importing hazardous chemicals in India shall provide before 30 days or as reasonably possible but not later than the date of import to the concerned SPCBs/PCCS in accordance with Rule 18 of the said rules.

- 15) The SPCBs/PCCs shall direct the importer to take appropriate safety measures. If the Concerned SPCB/PCC is satisfied that the chemical being imported is likely to cause major accidents.
- 16) The SPCBs /PCCs shall direct stoppage of import of the chemical which it considers not to be imported on safety or on environmental considerations and the concerned SPCBs /PCCs shall simultaneously inform the concerned Port Authority to take appropriate steps regarding safe handling and storage of hazardous chemicals while off-loading the consignment within the port premises.
- 17) The SPCBs /PCCs shall ensure that any person importing hazardous chemicals shall maintain the records of the hazardous chemicals imported as specified in Schedule 10 of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and the records so maintained shall be open for inspection by the regulatory authorities.
- 18) The SPCBs/PCCS shall ensure that any unit involved in The Manufacture, Storage and Import of Hazardous Chemicals shall comply with the stipulated provisions of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

(S.P. Singh Parihar)
Chairman

Copy To:

into 09/11/2017

1. The Director (HSM Division)
Ministry of Environment, Forests and Climate Change
Prithvi Wing, 2nd Floor, Room No. 216
Indira Paryavaran Bhawan, Aliganj,
Jor Bagh Road, New Delhi – 110003
2. All Regional Directorates
Central Pollution Control Board
(Bhopal, Bengaluru, Kolkata, Lucknow, Shillong, Vadodara)
3. The In-charge, IT, CPCB

A. Sudhakar
(A.Sudhakar)
Member Secretary

कन्द्रीय प्रदूषण नियंत्रण बोर्ड

निर्गत.....

दिनांक.....

13/11/2017

o/c



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B-29014/IPC-I/ MSIHC/2020

The Member Secretary
All State Pollution Control Board /Pollution Control Committee
(As per enclosed list)

Sub: Risk studies and strict safety precautions to be taken by the industries dealing with Hazardous Chemicals – Reg.

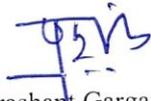
Sir,

This has reference to the Advisory issued by Central Pollution Control Board to SPCBs & PCCs on `08.05.2020, in view of a few accidents reported in chemical industries, which started their operations after prolonged lockdown due to COVID 19 pandemic (copy enclosed for ready reference).

SPCBs/PCCs were requested to ensure compliance with the stipulated provisions of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and The Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. However, accidents involving chemical spillage, release of gases, fire, etc. have been reported in the recent past in industrial units, namely M/s Hemani Industries Limited, Ankleshwar, Gujarat, M/s Unicharm India Pvt. Limited, GIDC Sanand, Ahmedabad, Gujarat, Yashasvi Rasayan Pvt. Limited, Bharuch, Gujarat, M/s Jay Chemicals, Khambhat, Anand, Gujarat and M/s Sainor Life Sciences, Vishakhapatnam, Andhra Pradesh.

In view of the above, all SPCBs/PCCs must ensure that industries do not operate/restart their operation without valid Consent to operate (CTO) and taking adequate measures to prevent accidents and comply with all the provisions of E(P) Act,1986, Air Act,1981 and Water Act,1974. In case of accidents releasing pollutants in the environment, SPCBs/PCCs shall monitor environmental quality for relevant parameters & duration to assess environmental impacts and damage. They shall also recover environmental compensation towards damage and restoration.

Yours faithfully


(Prashant Gargava)
Member Secretary

B-29014/IPC-I/ MSIHC/2020

May 08,2020

To

The ChairmanAll State Pollution Control Board /Pollution Control Committee
(As per enclosed list)**Sub: Strict safety precautions to be taken before resuming operation of units – Reg.**

Sir,

Some serious cases of chemical leakages, industrial mishaps have been reported recently. In view of this, all State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) should ensure immediate compliance of the following:

- 1) A proper safety and hazard audit should be undertaken by all units before resuming operation. The SPCB/PCCs shall direct all the units that manufacture, store or import hazardous chemicals to resume their operations after COVID 19 lockdown, only after they have taken adequate and necessary steps to prevent the occurrence of any chemical leakage / accident.
- 2) The SPCBs/PCCs shall ensure that pollution control equipment, connectivity of OCEMS with CPCB/SPCB servers, effluent treatment plants including safety equipment and its machineries shall be kept in good operable conditions before resuming operation in present COVID-19 situation.
- 3) The SPCBs/PCCs shall ensure that all the units shall take utmost care in handling hazardous chemical by using trained manpower.
- 4) The SPCBs/PCCs shall closely monitor the situation and ensure that the environmental norms are not violated by any unit.
- 5) The SPCBs/PCCs will direct all such units to ensure safety of workers and residents in vicinity.
- 6) The SPCBs/PCCs shall ensure that any unit involved in the Manufacture, Storage and Import of Hazardous Chemicals shall comply with the stipulated provisions of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and The Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996 without fail.

Yours faithfully

(Ravi S. Prasad)
Chairman, CPCB

dc



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SPEED POST

B-29016/04/06/IPC-I

December 24, 2021

To

All SPCBs/PCCs

Sub. : Integrated Guidance Framework for Chemicals Safety in respect of the Isolated Storages and Industries covered under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 in compliance to the Hon'ble National Green Tribunal order dated 11.06.2021 in Original Application No. 60/2021 - reg.

Sir,

As directed by Hon'ble National Green Tribunal on 11.06.2021 in Original Application No. 60/2021, Central Pollution Control Board and the Ministry of Environment, Forests and Climate Change in coordination with other concerned authorities viz. Directorate General Factory Advice Service and Labour Institute, National Institute of Disaster Management, Petroleum and Explosives Safety Organization, National Safety Council and Indian Chemical Council etc. have prepared the guidelines titled "Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989."

On further hearing on this matter, the Hon'ble National Green on 14.12.2021 has passed the order. Para 5 of the aforementioned order reads as follows:

"While we take the above reports on record, further follow up action is taken. In particular, review meetings must be held at level of the Chief Secretary or his nominee atleast once in six months, if not earlier. Remedial measures in respect of 11 units mentioned in para 11 of order dated 11.06.2021, quoted above may be ascertained. CPCB may also take response from State PCBs as well as their regional offices about the status of compliance of guidelines at least once in every six months."

The above stated guidelines (Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989) are enclosed for your reference and necessary action. It is requested to ensure the compliance of the aforementioned guidelines and submit the status of compliance of guidelines to Central Pollution Control Board on half yearly basis.

Encl.: As above

Yours faithfully,


(Ashbir Singh)
Sc. 'D', IPC-I Division

Page 1 of 2

Copy to:

1. The Director,
HSM Division,
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhawan ,
Aliganj, Jor Bagh Road,
New Delhi – 110003
2. DH – Law
3. All RDs (By Email) : For necessary follow up with SPCBs / PCCs please

Ashbir Singh
29.12.2024
(Ashbir Singh)

Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989.

Background:

Hon'ble National Green Tribunal on 11.06.2021 in Original Application No. 60/2021 passed the order. The Para 12 of the aforementioned order read as follows:

“We also direct CPCB and MoEF&CC in coordination with other concerned authorities to consider issuing appropriate guidelines for conducting safety audits and taking other remedial measures throughout India in the light of present report as well as other recent reports in respect of industrial accidents so as to prevent such incidents and to save human lives and health.”

In this regard, the guidelines are as follows:

A. Guidelines for Industries and Isolated Storages:

REPORTING

1. An occupier (of an industry or isolated storage) shall identify the major accident hazards and shall take adequate steps to prevent such major accidents and to limit their consequences to persons and the environment and shall provide the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety.
2. Where a major accident occurs on a site or in a pipe line, the occupier shall within 48 hours notify the concerned authority as identified in Schedule 5 (of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as amended) of that accident, and furnish thereafter to the concerned authority a report relating to the accidents in Schedule 6 (of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended)). However, the concerned authorities, local crisis group, District emergency authorities etc. have to be informed by the occupier as early as possible.

3. The occupier shall not undertake any industrial activity or isolated storage unless he has been granted an approval for undertaking such an activity by the concerned authorities and has submitted a written report to the concerned authority containing the particulars specified in Schedule 7 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as amended. In case of an activity in which subsequently there is or is liable to be a threshold quantity or more of an additional hazardous chemical shall be deemed to be a different activity and the occupier has to take a separate approval for undertaking such activity.
4. The occupier shall furnish a further report to the concerned authorities, in case the changes to the threshold quantity of hazardous chemicals are made.
5. An occupier shall not undertake any industrial activity or isolated storage to which the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) applies, unless he has prepared a safety report on that industrial activity containing the information specified in Schedule 8 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) and has sent a copy of that report to the concerned authority at least ninety days before commencing that activity.
6. The occupier of both the new and the existing industrial activities or isolated storage shall carry out an independent safety audit of the respective industrial activities with the help of an expert, not associated with such industrial activities. The occupier shall forward a copy of the auditor's report along with his comments to the concerned authorities within 30 days after the completion of such audit.
7. The occupier shall update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments to the concerned authorities.
8. The occupier, within 30 days of the completion of the safety audit, shall send a report to the Chief Inspector of Factories with respect to the implementation of the audit recommendations.
9. The occupier shall not make any modification to the industrial activity or isolated storage to which that safety report relates which could materially affect the particulars in that report, unless he has made a further report to take

account of those modifications and has sent a copy of that report to the concerned authorities at least 90 days before making those modifications.

10. Where an occupier has made a safety report and that industrial activity or isolated storage is continuing, the occupier shall within three years of the date of the last such report, make a further report which shall have regard in particular to new technical knowledge which has affected the particulars in the previous report relating to safety and hazard assessment and shall within 30 days send a copy of the report to the concerned authority.
11. For the purpose of enabling the concerned authority to prepare the off-site emergency plan, the occupier shall provide the concerned authority with such information relating to the industrial activity or isolated storage under his control as the concerned authority may require, including the nature, extent and likely effects off-site of possible major accidents.
12. The occupier of an industry or isolated storage shall take appropriate steps to inform persons outside the site either directly or through District Emergency Authority who are likely to be in an area which may be affected by a major accident about the nature of the major accident hazard and the safety measures and the "Do's' and 'Don'ts" which should be adopted in the event of a major accident. The occupier of a new industry or isolated storage shall take these steps, before that activity is commenced.
13. The industries / isolated storages shall update the comprehensive safety audit, on-site emergency plans and risk analysis reports annually and ensure that the reports are furnished to the concerned authorities.
14. The industry or isolated storage shall conduct comprehensive hazard identification and risk assessment (HIRA) to identify the non-compliances and take corrective actions for the non-compliances identified. Emergency plans shall be established to deal with leakages / accidents. The safety & hazard audit should identify the control measures necessary to be taken during an emergency.
15. A detailed study on the risk assessment and disaster management shall be carried out by the industry / isolated storage. Hazard identification and evaluation in a local community, preparation of standard operating procedures for accident prevention, preparedness and response, onsite emergency plans etc. have to be reviewed at least once in a year.

16. In the industries / isolated storages where gas leakages are suspected, an emergency plan to vent out / neutralize the gases safely should be prepared.
17. All industries and isolated storages should have mitigation plans for spillages / leakages of hazardous chemicals, fires, explosion or any other accident.
18. Standard Operating Procedure (SOP) for the steps to be taken during emergency situations / accidents shall be prepared by all industrial activities / isolated storages that are handling hazardous chemicals.

TESTING

19. The pressure test and leak test must be ensured after replacement of valves, pipes, joints etc. as per the original equipment manufacturer (OEM) manual or as per standard established procedure.
20. Check valves, relief valves should be installed at appropriate locations. Flow meters, sensors, measuring devices have to be regularly calibrated. Vents from relief valves shall be directed to a safe place.
21. Seals, glands and gaskets shall be regularly inspected, without dismantling. Leak detectors should be provided for all piping, valves, seals, flanges, and other pertinent equipment.
22. All hazardous chemicals carrying piping should be periodically inspected for failed insulation/ vapour barrier, rust and corrosion. Damaged and deteriorated piping / equipment should be replaced.
23. Operation and process control systems like Supervisory Control and Data Acquisition (SCADA) and Leak Detection and Repair (LDAR) systems should be adopted by the major accident hazard installations.
24. The safety measures including valve regulated systems shall be regularly checked and the concerned workers involved in the activity shall be properly trained.
25. Periodic inspection of equipment and machineries w.r.t. safety aspects should be done.
26. Portable gas masks should be kept at critical locations for use in any emergency.
27. Material Safety Data Sheets of raw materials & products should be made available to all the concerned personnel.

28. The design of storage tanks, pressure vessels etc. should be as per applicable standards. The material of the storage tanks, pressure vessels etc. should be of adequate strength and chemically inert for the chemicals to be stored. The inspection of storage tanks, pressure vessels etc. should be as per standard protocols.
29. All the vessels should be examined periodically by a competent person under the Factory Act / applicable extant laws.
30. Blanketing of tanks for fire protection of volatile / flammable chemicals should be considered.
31. Free Fall of any flammable material in the vessel has to be avoided. All solvents and flammable material storage tanks should be at a safe distance from the Process plant and required quantity of material should be charged in reactor through appropriate safe mode.
32. Earth connection should be provided to all solvent handling equipment, pipelines, reactors, vessels etc. for protection from electric current/ static electricity.
33. Separate safety manual should be prepared for each equipment along with the emergency management plan.
34. Periodic testing of firefighting equipment should be conducted.

DUTIES

35. Mock drills must be conducted regularly at every six months by the industries / isolated storages in controlled environment on actions to be taken during accidents, gas leakage, failure of critical process parameters etc.
36. It shall be ensured that the chemical storage tanks should be appropriately located so that adequate space to take action during emergency situation is available.
37. A clear documented emergency procedure should be laid down which details the precise duties of all staff and arrangements for evacuation, rescue, first aid etc. during an emergency.
38. All pipework containing hazardous chemicals shall be identified by colour coding or labelling (as per standards notified by Bureau of Indian Standards) and shall be protected to prevent corrosion / damage. The practice to identify

the parts of the system that contain gas or liquid and the direction of flow should be followed.

39. The industry or isolated storage shall install sensors with alarm system for detecting leakage of hazardous chemicals. Emergency ventilation, electricity tripping system to stop the process, sprinkling system to contain the leaked hazardous chemicals / gases etc. may be interlinked with the sensors for taking a prompt action in case of leakage / emergency.
40. Suitable gas sensors and alarm system should be installed in the industrial unit / isolated storages at appropriate locations where emission of gas is suspected so that any leaked gas is detected and the employees are immediately alerted. In sensitive areas of the unit where gas leakages are suspected, the unit shall work out an emergency prepared plan to neutralize / vent out the gases safely.
41. The industries / isolated storages should install automatic alarming system to alert its personnel as well as surrounding localities simultaneously in case of emergency situation and likelihood of emergency situation if any process parameter goes out of control.
42. There should be auto alarm system to alert the employees in case of any deviations noticed in process parameter that may cause emergency.
43. Only fully trained and qualified operators shall be permitted to operate the industrial processes involving hazardous chemicals. Training to all employees on Standard Operating Procedures, production process, safety aspects etc. should be provided. Refresher trainings should be conducted at least every year regarding safety and emergency preparedness aspects associated with the industrial process / isolated storage. The employees shall be given hands on experience with the product process under the supervision of senior employees. The industries / isolated storages only after ensuring that adequate training is imparted to its employees should engage the employees for independent works.
44. The industries and isolated storages should impart regular training to the staff to make them aware about process details, process functionalities. The employees should be trained to deal with emergencies arising out of leakage, abnormal temperature & pressure, increased emissions, pump failures, failure

of air pollution control devices or effluent treatment plant, shock loads or any other accidents likely to occur. Overall the industries and isolated storages should be prepared for emergency response readiness & effectiveness in terms of major & minor accidents.

45. Any non-operational industry / isolated storage shall carry out proper risk study and safety audit before resuming the operations.
46. Hazard and operability study must be carried out strictly and regularly by the industries and isolated storages. The concerned personnel should be made aware of the hazard and safety aspects associated with the process and material handled by them.
47. The industry / isolated storage should procure chemicals from authorized dealers only. The spent solvents shall be procured from only those industries / solvent recyclers that are authorized by respective State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs).
48. The industry / isolated storage shall provide essential Personnel Protective Equipment (PPE) to all the concerned employees and make it mandatory that the employees have to wear PPE during working hours.
49. Occupational Health surveillance i.e., periodical health check-up of the employees should be conducted by the industries / isolated storage.
50. The industries / isolated storages have to ensure self-compliance regarding recruiting competent staff, imparting Industrial, Environmental and Safety training to the staff, conducting safety audit, onsite emergency plans with record maintenance and information to SPCBs/ PCCs/ concerned Authorities.
51. The distancing criteria for storage of hazardous chemicals have to be followed as per extant safety guidelines / rules. The chemicals should be stored as per compatibility and separate area for flammable, corrosive, explosive and toxic chemicals should be earmarked.
52. The labelling of hazardous chemical storing containers shall be as per extant rules. The concerned employees should be made aware of the risks associated with the stored hazardous chemicals and appropriate precautions that need to be taken.
53. To contain any spillage or leakage of hazardous chemicals or any uncontrolled reaction that may cause any emergency or accident, the industries / isolated storages should have sufficient stock of neutralizing

chemicals, absorbents, reaction quenchers with proper equipment and trained manpower.

54. Emergency ambulance services should be arranged in the industrial zones along with experienced doctors and paramedic staff.
55. Safety in operation greatly depends on proper commissioning of an industry / isolated storage and hence utmost care should be taken to monitor every aspect during erection and maintenance schedules or other areas which require proper planning.
56. The industries / isolated storages shall ensure that their premises should be constructed in accordance with the local government regulations.
57. A control room to deal with the emergencies should be commissioned by the industries / isolated storages. A quick response team of responsible officers should be constituted having duly assigned duties to be executed during emergencies.
58. The industry / isolated storage should conduct public awareness programmes in the surrounding localities about do's & don'ts during emergency situations on annual basis.
59. 'Mutual Aid Scheme' among industries to meet required response measures during chemical emergencies should be adopted.
60. Emergency contact numbers should be readily available at the isolated storages or industrial installations similar to 'Crisis Alert System' or Red Book.
61. Placing / indicating hazard signs at appropriate places in the isolated storage or industry or outside the shop floor (within the premises) should be done.
62. Increased automation that avoids physical handling of dangerous chemicals and substances should be brought into practice.
63. The industry / isolated storage should have proper firefighting arrangements in accordance with The Factories Act, 1948 / applicable extant laws.
64. All emergency valves and switches and emergency handling facilities should be easily accessible.
65. Safety audit reports shall be made online for public.
66. To ensure safety during operation/ handling / storage of hazardous chemicals, the industries/ isolated storages wherever and as applicable, shall obtain requisite clearances from The Chief Inspector, Factories and Boilers / Department of explosives / Fire Department etc. without fail.

67. The industries / isolated storages shall ensure that the effluent generated during any accident because of firefighting / decontamination activities etc. should be disposed in scientific manner after proper treatment. The hazardous wastes generated after any accident must be disposed in accordance with the extant rules.
68. Occupiers of storage installations like warehouses / tank farms are required to prepare an On-Site Emergency Plan and make available information regarding any possible off-site consequences to the District Collector to enable him to include the same in the Off Site Emergency Plan for the district or the particular area.
69. In order to avoid accidents, the following measures may be taken while establishing a warehouse/tank-farm. These should also be carried out in existing installations to enhance safety :
- i. Hazardous chemical storages should be located away from densely populated areas from drinking water sources, water bodies or from areas liable to flooding.
 - ii. The location should have easy access for transport and emergency services.
 - iii. Adequate emergency requirements like water for firefighting, drainage to prevent ground water contamination, standby source of electricity etc. should be provided.
 - iv. The layout of warehouses should be designed in accordance with nature of materials to be stored. The construction material should be non-flammable.
 - v. Floors should be impermeable to liquids and should be designed for easy cleaning.
 - vi. Drains should not be connected directly to water ways or public sewers. The drains should be connected to an interceptor pit.
 - vii. Proper embankments to contain any accidental spillage should be provided for all hazardous materials storages.
 - viii. Loading and unloading operations are to be done with utmost care.
 - ix. Procedure for receipt, despatch and transport should be clearly laid down.

- x. Details of hazardous chemicals, access and escape routes, available emergency & firefighting equipment should be available.
- xi. In addition to a storage plan, a safe operation of a storage facility should have planning for safety training, personal protective clothing and equipment, spillages and leaking containers, waste disposal, first aid, fire detection and protection equipment, environment protection, proper on site emergency plan etc.

70. Wherever applicable, the industries or the isolated storages shall invariably comply with the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended), The Major Accident Hazard Control Rules, 1997, The Factories Act, any other applicable rules or guidelines issued by the respective Government of State / Union Territory, The Ministry of Labour & Employment, Petroleum and Explosive Safety Organization, Oil Industry Safety Directorate etc.

B. Guidelines on the On Site Emergency Plans (for industries and isolated storages):

1. The occupier of an industrial activity / isolated storage shall prepare and keep up-to-date an on-site emergency plan containing details specified in Schedule 11 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) detailing how major accidents will be dealt with on the site on which the industrial activity is carried on and that plan shall include the name of the person who is responsible for safety on the site and the names of those who are authorized to take action in accordance with the plan in case of an emergency.
2. The occupier shall ensure that the emergency plan prepared takes into account any modification made in the industrial activity / isolated storage and that every person on the site who is affected by the plan is informed of its relevant provisions.
3. The occupier shall prepare the emergency plan in the case of a new industrial activity or isolated storage, before that activity is commenced.

4. The occupier shall conduct a mock drill of the on-site emergency plan every six months and a detailed report of the mock drill conducted shall be made immediately available to the concerned authorities as and when demanded.
5. With every change or modification made in a factory, operation or process, the on-site emergency plan may have to be modified and updated to keep it meaningful and effective. An on-site emergency plan should contain the following key elements:
 - i. basis of the plan and hazard analysis;
 - ii. accident prevention procedure/measures;
 - iii. accident/emergency response procedure/measures; and
 - iv. recovery procedure.

Proper planning by industries / isolated storages helps in reducing the chances of accidents. For proper planning, the following needs to be considered:

- i. risk associated with the process technology;
- ii. safety measures;
- iii. siting and layout of industry / isolated storage ;
- iv. emergency preparedness; and
- v. compliance with the regulatory requirements.

Assessing the hazard potential of an installation is the first step in planning for emergencies. Preliminary Hazard Analysis which comprises hazard identification and vulnerability analysis should always be carried out at the conceptual stage for all installations including small and medium installation. However, Major Accident Hazard (MAH) installations, both existing and proposed ones, should carry out a risk analysis.

Hazard Analysis:

Hazard analysis is a critical component in planning for emergencies. To analyse the safety of a major installation as well as its potential hazards, a hazard analysis should be carried out covering the following areas:

- i. The toxic, reactive, explosive or flammable substance in the installation that constitute a major hazard.
- ii. The failures or errors that may cause abnormal conditions leading to a major accident.
- iii. The consequences of a major accident for the workers, people living or working outside the installation and the environment.
- iv. Preventive measures for accidents.
- v. Mitigation of the consequences of an accident.

Vulnerability Analysis:

Considering the maximum loss scenario e.g. catastrophic vessel rupture, the occupier may estimate the vulnerable zone or the zones which will be affected by the release of hazardous chemicals. It should be borne in mind that every effort should be made to confine the vulnerable zone within the factory premises. In order to achieve this, the following could be adopted:

- i. Reduce the quantity of hazardous substances stored.
- ii. Split the hazardous storages into number of smaller ones.
- iii. Isolate the storages that might lead to cascading effect.
- iv. Substitute extremely hazardous substances with less hazardous substance.

Risk Analysis:

Risk analysis can provide a relative measure of the likelihood and severity of various possible hazardous events and enable the emergency plan to focus on the greatest potential risks. Risk analysis involves an estimate of the probability or likelihood that an event will occur.

C. Guidelines for the Concerned Authorities:

1. The State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) shall ensure that while issuing Consent to Establish (CET) or Consent to Operate (CTO) or renewing CET / CTO accorded to a plant,

industry or process under the Water (Prevention & Control Of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, details on Onsite Emergency Plan, Safety Reports and Safety Audit Reports in accordance with The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended), be compulsorily sought from occupier, industry or installation handling hazardous chemicals in quantity equal to or more than the threshold quantity specified in the said rules.

2. The concerned authorities shall seek report from the occupier of the site in the event of major accident and shall undertake a full analysis of the major accident and send the requisite information within 90 days to the Ministry of Environment, Forests and Climate Change.
3. The concerned authorities in the event of major accident shall seek report from the occupier of the site regarding steps taken to avoid any repetition of such occurrence of accident on the site and The concerned authorities shall in writing inform the occupier, of any lacunae which are needed to be rectified to avoid major accidents.
4. The concerned authorities shall ensure that any person responsible for importing hazardous chemicals in India shall provide before 30 days or as reasonably possible but not later than the date of import to the concerned authorities in accordance with Rule 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended).
5. The concerned authorities shall direct the importer to take appropriate safety measures if the concerned authorities are satisfied that the chemical being imported is likely to cause major accidents.
6. The concerned authorities shall direct stoppage of import of the chemical which it considers not to be imported on safety or on environmental considerations and the concerned authorities shall simultaneously inform the concerned Port Authority to take appropriate steps regarding safe handling and storage of hazardous chemicals while off-loading the consignment within the port premises.

7. The concerned authorities shall ensure that any person importing hazardous chemicals shall maintain the records of the hazardous chemicals imported as specified in Schedule 10 of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) and the records so maintained shall be open for inspection by the regulatory authorities.
8. The concerned authorities shall ensure that any industry / isolated storage involved in the manufacturing, storage and import of hazardous chemicals shall comply with the stipulated provisions of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended).
9. The offsite emergency plans as well as the management of chemical accidents may be integrated with the district level disaster management plan.
10. Local administration / Directorate of Industrial Safety and Health, SPCBs/ PCCs should keep stringent surveillance to avoid accidents at industries / isolated storages and to prevent environment damage.
11. Periodic inspections including surprise inspections should be conducted by concerned authorities to assess the safety measures and documents maintained by the industry / isolated storage. If found not complying, necessary action shall be initiated against the industry / isolated storage.
12. Maintenance of buffer zone for all industries / isolated storages, stoppage of encroachments and policy of not allocating residential houses near to industries / isolated storages should be strictly followed by the concerned authorities of State / Union Territory / Central Government.
13. Risk assessment mapping of the industrial areas may be done w.r.t. gas leakages, fires, explosion etc.
14. Awareness of the public residing around the isolated storages, industrial areas or industrial accident prone regions to deal with emergency situations shall be done by the industries / isolated storages as well as the district administration.

15. Each industrial pocket shall have a Local Crisis Group which shall act as per the stipulations of The Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
16. The District crisis group, State Crisis Group and the Central Crisis Group should act in accordance with The Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
17. Industries / isolated storages shall not be allowed to operate in a non industrial zone. The District administration shall ensure that there shall not be any unauthorized storage of hazardous chemicals.
18. Land use planning decisions by public authorities should be taken after considering all aspects related to safety viz. possible hazards / anticipated accidents at the hazardous installations, cumulative risk of various hazardous installations situated in vicinity, safe distance for the surrounding localities, buffer zones, applicability of rescue plans in the eventuality of accidents etc.
19. State Government should devise their own system in accordance with the basic provisions provided in The Major Accident Hazard Control Rules (under Factories Act, 1948). As per these rules the safety audit should be conducted by an independent accredited auditor, and every time a fresh audit should be carried out with a periodicity of one year.
20. Special courses should be designed for auditing the industries / isolated storages to build competence and capabilities in our country which includes hazard identification and risk assessment.
21. Comprehensive safety audit must be carried out by trained professionals and the corrective actions recommended by them should be implemented in a time bound manner. The comprehensive safety audit should include policy, procedure and practices to minimise the risk of exposure of people and environment to potentially hazardous chemicals.
22. The states and districts which are lagging behind in conducting the safety audits of the industries / isolated storages should be prioritised.
23. The gap between two consequent audits can be further minimized by taking the entire procedure online so that the recommendations enumerated during

the audits are available for the next audit. In this way, if a new safety auditor will become well-versed with the points of previous audits.

24. A robust and updated online mapping system, portraying all the hazards happening in the country can prove to be an aide in conducting the safety audits. A GIS- based system can be developed mapping all the hazards occurring in the industries containing all the information about the incident, which can be harnessed to make proper evaluations. This information can also be shared by the administrative authorities so that a prompt action can be taken to minimize the damage caused by the accident.

D. Guidelines on the Off Site Emergency Plans (for Concerned Authorities):

1. The concerned authority (as identified in Column 2 of Schedule 5 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended)) shall prepare and keep up-to-date an adequate off-site emergency plan containing particulars specified in Schedule 12 (of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended)) and detailing how emergencies relating to a possible major accident on that site will be dealt with and in preparing that plan the concerned authority shall consult the occupier, and such other persons as it may deem necessary.
2. For the purpose of enabling the concerned authority to prepare the off site emergency plan the occupier of an industrial activity / isolated storage shall provide the concerned authority with such information relating to the industrial activity under his control as the concerned authority may require, including the nature, extent and likely effects off-site of possible major accidents and the authority shall provide the occupier with any information from the off-site emergency plan which relates to his duties under rule 13 (of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended)).
3. In the case of a new industrial activity, before that activity is commenced, the concerned authority shall prepare off site emergency plan.
4. The concerned authority shall ensure that a rehearsal of the off-site emergency plan is conducted at least once in a calendar year.

5. All districts having major hazard installation should have an off-site emergency plan.
6. The off site emergency plan should be updated from time to time, especially when a new process is started or new units are established.
7. An off site emergency plan should have the following important components :
 - i. Aims & Objectives of the Plan
 - ii. Planning Team
 - iii. Hazard Analysis and Quantification
 - iv. Assessment of Capabilities
 - v. Information regarding relevant past incidents / anticipated incidents.
 - vi. Authorities for responding
 - vii. Names and addresses of the key personnel with contact numbers for emergency assistance
 - viii. Response components viz. Control Room, Communication amongst responders, Warning System/Emergency Notification , Public information, Resources Mobilisation and Management, Health and Medical Response, Public protection including evacuation, firefighting and rescue plans, law and order, ongoing incident assessment.
 - ix. Containment, clean up and disposal,
 - x. Mechanisms for plan testing and updating, community awareness, preparedness and training.

E. Guidelines on Safety Audit:

1. The safety audits should be conducted by the competent agency to be accredited by an Accreditation Board to be constituted by the Ministry of Labour and Employment, Government of India in this behalf and in absence of such Accreditation Board by a competent agency approved by Chief inspector of Factories.
2. The qualifications and experience of safety auditor should be as per extant rules.

3. The safety auditor carrying out the safety audit under Rule 10 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (MSIHC Rules, 1989) shall bring out the status of compliance by the occupier in his safety audit report in addition to the compliance of provisions of the MSIHC Rules, 1989 (as amended from time to time) and the state CIMAH Rules. A copy of the safety audit report to be forwarded by the safety auditor to the concerned authority as identified under schedule 5 of the MSIHC Rules, 1989.
4. The audit should be carried out as per IS 14489:2018 – Code of Practice on Occupational Safety & Health Audit (as amended time to time).
5. The broad areas to be covered in the Safety Audit should be:
 - i. Occupational Health and Safety Management
 - ii. Physical, Mechanical and Electrical Hazards and their Control Measures
 - iii. Chemical Hazards and their Control Measures
 - iv. Fire and Explosion Hazard and their Control Measures
 - v. Industrial Hygiene/Occupational Health
 - vi. Accident/Incident Reporting, Investigation and Analysis.
 - vii. Emergency Preparedness (On-Site/ Off Site)
 - viii. Safety Inspection
6. The Objectives of Safety Audit should be :
 - i. To examine the existing procedures, system and control measures for hazards.
 - ii. To assess the adequacy of hazard identification.
 - iii. To identify potential hazards not covered by the existing safety systems, procedures and practices.
 - iv. To identify the adequacy of the control measures put in place by the occupier.
 - v. To bring out any deviation from the set procedures and statutory non-compliance.
 - vi. To recommend improvements for better effectiveness of the existing safety system, procedures & practices and also other measures of hazards control.
 - vii. To recommend system, procedure and control measures for identified hazards.

- viii. To study compliance with statutory provisions and relevant codes of practice and recommend actions to be taken, wherever there is non-compliance.
- ix. To identify the compliance with the provisions under these guidelines.

GLOSSARY

Authority means an authority mentioned in Column 2 of Schedule 5 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended).

Export with its grammatical variations and cognate expression, means taking out of India to a place outside India.

Exporter means any person under the jurisdiction of the exporting country and includes the exporting country, who exports hazardous chemical.

Hazardous Chemical means:

- i. any chemical which satisfies any of the criteria laid down in Part I of Schedule 1 or listed in Column 2 of Part II of Schedule 1 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended);
- ii. any chemical listed in Column 2 of Schedule 2 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) ;
- iii. any chemical listed in Column 2 of Schedule 3 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) .

Import with its grammatical variations and cognate expression, means bringing into India from a place outside India.

Importer means an occupier or any person who imports hazardous chemicals.

Industrial activity means an operation or process carried out in an industrial installation referred to in Schedule 4 involving or likely to involve one or more hazardous chemicals and includes on-site storage or on-site transport which is associated with that operation or process, as the case may be or isolated storage or pipeline.

Isolated storage means storage of a hazardous chemical, other than storage associated with an installation on the same site specified in Schedule 4 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) where that storage involves at least the quantities of that chemical set out in Schedule 2 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended).

Occupier with its grammatical variations and cognate expression, means the person controlling the industrial activity or isolated storage.

Chemical accident means an accident involving a fortuitous, or sudden or unintended occurrence while handling any hazardous chemicals resulting in continuous, intermittent or repeated exposure to death, or injury to, any person or damage to any property but does not include an accident by reason only of war or radio-activity.

Major accident means an incident involving loss of life inside or outside the installation, or ten or more injuries inside and/or one or more injuries outside or release of toxic chemicals or explosion or fire or spillage of hazardous chemicals resulting in on-site or off-site emergencies or damage to equipment leading to stoppage of process or adverse effects to the environment.

Major Accident Hazards installations means - isolated storage and industrial activity at a site handling (including transport through carrier or pipeline) of hazardous chemicals equal to or, in excess of the threshold quantities specified in, Column 3 of schedule 2 and 3 [of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended)] respectively.

Pipeline means a pipe (together with any apparatus and works associated therewith) or system of pipes (together with any apparatus and work associated therewith) for the conveyance of a hazardous chemical other than a flammable gas as set out in Column 2 of Part II of Schedule 3 of the Manufacture, Storage and Import of Hazardous

Chemical Rules, 1989 (as amended) at a pressure of less than 8 bars absolute; the pipeline also includes inter state pipelines.

Site means any location where hazardous chemicals are manufactured or processed, stored, handled, used, disposed of and includes the whole of an area under the control of an occupier and includes pier, jetty or similar structure whether floating or not.

Threshold quantity means:

- i. in the case of a hazardous chemical specified in Column 2 of Schedule 2 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended), the quantity of that chemical specified in the corresponding entry in Columns 3 and 4;
- ii. in the case of a hazardous chemical specified in Column 2 of Part I of Schedule 3 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended), the quantity of that chemical specified in the corresponding entry in Columns 3 & 4 of that part;
- iii. in the case of substances of a class specified in Column 2 of Part II of Schedule 3 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended); the total quantity of all substances of that class specified in the corresponding entry in Columns 3 and 4 of that part.

Industrial pocket means any industrial zone ear-marked by the Industrial Development Corporation of the State Government or by the State Government.



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Annexure-H

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

SPEED POST

B-29016/04/06/IPC-I

February 12, 2024

To

The Member Secretary
All SPCBs/PCCs

Sub.: Status of compliance w.r.t Integrated Guidance Framework for Chemicals Safety in respect of the Isolated Storages and Industries covered under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 in compliance to the Hon'ble National Green Tribunal order dated 14.12.2021 in Original Application No. 60/2021 – reg.

Sir,

This has reference to the letter dated 24.12.2021 of Central Pollution Control Board wherein it was requested to ensure the compliance of the guidelines (Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989) and submit the status of compliance of guidelines to Central Pollution Control Board on half yearly basis in compliance to order passed by Hon'ble National Green Tribunal on 14.12.2021 in Original Application No. 60/2021.

Therefore, it is requested to ensure submission of the status of compliance of aforementioned guidelines on at least half yearly basis as per the order passed by Hon'ble National Green Tribunal on 14.12.2021.

Yours faithfully,

(Dinabandhu Gouda)

Sc-F & DH, IPC-I

Encl.: As above

Copy to: All RDs (By Email): For necessary follow up with SPCBs/PCCs please

(Dinabandhu Gouda)

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpbc.nic.in

List of SPCBs/PCCs

1. The Member Secretary,
Andhra Pradesh Pollution Control Board,
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street,
Kasturibaipet, Vijayawada- 520010
Andhra Pradesh
2. The Member Secretary,
Arunachal Pradesh Pollution Control Board,
Paryavaran Bhawan, Yupia Road,
Pappu Hill,
Naharlagun – 791110
Arunachal Pradesh
3. The Member Secretary,
Assam Pollution Control Board,
Bamunimaidan,
Guwahati – 781021
Assam
4. The Member Secretary,
Bihar Pollution Control Board,
Parivesh Bhawan, Plot No. NS-B/2,
Paliputra Industrial Area,
Patliputra, Patna-800023 Bihar
5. The Member Secretary,
Chhattisgarh Environment Conservation Board,
Paryavas Bhavan, North Block Sector-19
Naya Raipur – 492 002
Chhattisgarh
6. The Member Secretary,
Goa Pollution Control Board,
Nr. Pilerne Industrial Estate,
Opp. Saligao Seminary, Saligao - Bardez Goa – 403511
7. The Member Secretary,
Gujarat Pollution Control Board,
Paryavan Bhavan, Sector 10-A,
Gandhi Nagar - 382043
Gujarat

8. The Member Secretary,
Haryana Pollution Control Board,
C-11, Sector 6, Panchkula,
Haryana- 134109

9. The Member Secretary,
Himachal Pradesh Pollution Control Board,
Him Parivesh, Phase III,
Below BCS, New Shimla – 171009
Himachal Pradesh

10. The Member Secretary,
Jammu & Kashmir Pollution Control Board,
Parivesh Bhawan, Forest Complex,
Gladni, Narwal, transport Nagar,
Jammu-180004
Jammu and Kashmir (Nov – April)

11. The Member Secretary,
Jharkhand Pollution Control Board,
T.A Building, HEC, P.O. Dhurwa,
Ranchi – 834004
Jharkhand

12. The Member Secretary,
Karnataka Pollution Control Board,
Parisara Bhavan, 4th & 5th floor, #49, Church Street,
Bangalore – 560 001
Karnataka

13. The Member Secretary,
Kerala Pollution Control Board,
Plamoodu Junction, Pattom Palace P.O.
Thiruvananthapuram – 695004
Kerala

14. The Member Secretary,
Maharashtra Pollution Control Board,
Kalpataru Point, 3rd & 4th floors,
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Maharashtra

15. The Member Secretary,
Madhya Pradesh Pollution Control Board,
Paryavaran Parisar, E-5 Arera Colony,
Bhopal – 462016
Madhya Pradesh

16. The Member Secretary,
Manipur Pollution Control Board,
Lamphelpat, Near Imphal West D.C. Office
Imphal – 795004
Manipur

17. The Member Secretary,
Meghalaya Pollution Control Board,
Arden, Lumpynggad,
Shillong – 793014
Meghalaya

18. The Member Secretary,
Mizoram Pollution Control Board,
New Secretariat Complex,
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Mizoram- 796001

19. The Member Secretary,
Nagaland Pollution Control Board,
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Nagaland – 797112
Nagaland

20. The Member Secretary,
Odisha Pollution Control Board,
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Unit –VIII, Bhubaneswar – 751012
Odisha

21. The Member Secretary,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala - 147001
Punjab

22. The Member Secretary,
Rajasthan Pollution Control Board,
4, Jhalana Institutional Area, Jhalana Doongri,
Jaipur – 302004
Rajasthan

23. The Member Secretary,
Sikkim Pollution Control Board,
Department of Forest,
Environment & Wildlife Management Government of Sikkim,
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24. The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
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Tamil Nadu

25. The Member Secretary,
Telangana Pollution Control Board,
Paryavaran Bhawan,
A-3, Industrial Estate, Sanath Nagar,
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26. The Member Secretary,
Tripura Pollution Control Board,
Vigyan Bhawan Pandit Nehru Complex,
Gorkhabasti, PO: Kunjaban
Agartala: 799006

27. The Member Secretary,
Uttarakhand Pollution Control Board,
Gaura Devi Bhawan,
46 B IT Park Sahastradhara,
Dehradun, Uttarakhand - 248001

28. The Member Secretary,
Uttar Pradesh Pollution Control Board,
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Lucknow– 226010
Uttar Pradesh

29. The Member Secretary,
West Bengal Pollution Control Board,
Paribesh Bhavan,
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West Bengal

30. The Member Secretary,
Andaman & Nicobar Islands Pollution Control Committee,
Department of Science & Technology,
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Port Blair-744102
Andaman & Nicobar

31. The Member Secretary,
Chandigarh Pollution Control Committee,
Paryavaran Bhawan, Ground Floor,
Madhya Marg, Sector - 19 B,
Chandigarh - 160019
Chandigarh

32. The Member Secretary,
Pollution Control Committee,
Dadra and Nagar Haveli and Daman and Diu,
1st Floor, Udhyog Bhavan Bhenslore,
Dunetha Nani Daman,
Daman - 396210

33. The Member Secretary,
Delhi Pollution Control Committee,
Government of N.C.T. Delhi,
4th floor, ISBT Building,
Kashmere Gate,
Delhi - 110006

34. The Member Secretary,
Lakshadweep Pollution Control Committee,
Department of Science, Technology & Environment,
Kavarati - 682555
Lakshadweep

35. The Member Secretary,
Puducherry Pollution Control Committee,
Housing Board Complex,
Anna Nagar, Pondichery - 600 005